Compliance Report

In the matter of

Hon'ble NGT Case no. : 50/2018(WZ)

Hon'ble NGT Order Dated : 25-02-2019

Compliance Report No :01 of 2021

Date: 15-02-2021

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1. INTRODUCTION & BACK GROUND

Surat City

Surat is a city located on the western part of India in the state of Gujarat. It is one of the most dynamic city of India with one of the fastest growth rate due to immigration from various part of Gujarat and other states of India.

Surat is one of the cleanest city of India and is also known by several other names like "THE SILK CITY", "THE DIAMOND CITY", "THE GREEN CITY", etc. It has the most vibrant present and an equally varied heritage of the past. It is the city where the British first land in India. The Dutch and the Portuguese also established there business centers in Surat, the remnants of which are still preserved in the modern day Surat. In past this was a glorious port with ships of more than 84 countries anchored in its harbour at any time.

About Surat Municipal Corporation

Surat Municipal Corporation is a local self government which has come into being under the Bombay Provincial Municipal Act, 1949. It carries out all the obligatory functions and discretionary functions entrusted by the BPMC Act,1949 with the following mission:

"To make Surat a dynamic, vibrant, beautiful, self-reliant and sustainable city with all basic amenities, to provide a better quality of life"

Surat Municipal Corporation perceives its role as the principal facilitator and provider of services as detailed below to provide a better quality of life :

AS PROVIDER

- Potable water supply
- Underground sewage system in the whole city
- All weather roads
- Efficient and sustainable solid waste management

- Health coverage to all, focused more on the poor
- Primary education to the needy & Library facility to all
- Up-gradation of the amenities in the existing slums and alternative accommodation
- Clean, green and pollution free environment
- Places of healthy entertainment and recreation
- Fire Service
- Efficient Urban Planning and Development

AS FACILITATOR

- Industrial growth
- Trade and commerce
- Health services
- Higher education and research
- Cultural activities
- Sports and games
- Recreation and entertainment
- Active peoples' participation

SMC's commitment to achieve its mission and carry out the above listed functions successfully can be summarised as below:

- Dedication to achieve excellence in providing civic amenities
- Responsive, Modern, Simple, Accountable and Transparent Administration

2. LITIGATION IN THE HONOURABLE NATIONAL GREEN TRIBUNAL

In matter of the Tapi River pollution etc., Environment Interest Litigation (EIL) was filed by Petitioners Nav Yuva Sangathan and others vide original application no.50/2018(WZ) dated 17.08.2018 at Hon'ble National Green Tribunal, Pune (West Zone) against following Respondents : -

1) The Secretary, Narmada, Water Resource, Water Supply & Kalpsar Department, Gandhinagar
2) The Secretary, Ministry of Environment, Forests and Climate Change, New Delhi
3) The Chief Secretary, State of Gujarat, Gandhinagar
4) The Principal Secretary, Urban Development & Urban Housing Department, Gandhinagar
5) The Secretary, the department of Forest and Environment, Government of Gujarat, Gandhinagar
6) The Member Secretary, Gujarat Pollution Control Board, Gandhinagar
7) The District Collector, Surat and
8) The Municipal Commissioner, Surat Municipal Corporation

In this respect, Hon. National Green Tribunal, Principal bench, New Delhi has processed and finally disposed the application vide order dated 25.02.2019

In this order, the main directions given by Hon. National Green Tribunal are read as follows:

- Hon. NGT directs constitution of a Committee comprising representatives of the Secretary, Irrigation Department of Gujarat, Gujarat State Pollution Control Board (GPCB), Secretary, Urban Development and Housing Department of Gujarat, the Collector, Surat and the Municipal Commissioner, Surat Municipal Corporation to

review and coordinate the necessary measures. The Nodal agency will be the Surat Municipal Corporation for coordination and compliance.

- The five members Committee may hold its first meeting within two weeks. It may take up for consideration all the issues, including issue of demarcation of the river bed into

  blue line and red line. The Committee may invite public participation and undertake public education programs. The Committee may also consider the plan prepared by the Committee constituted by this Tribunal vide order dated 26.07.2018 in Manoj Mishra Vs. Union of India & Ors., Original Application 06/2012. Its plan is available on the website of the said Committee.
- The applicant or any member of public will be at liberty to put forward their view point before the Committee.
- The Commissioner, Surat Municipal Corporation may make available complete set of relevant papers to the other members of the Committee.
- The Committee may also apprise the Chief Secretary for all the steps taken on or before 31.03.2019.
- The Committee may furnish its reports from time to time to this Tribunal by e-mail. First such report may be sent after three months, but on or before 30.06.2019 by e-mail at ngt.filing@gmail.com.

A compilation of all the Minutes of Meetings of the Committee as directed by Hon'ble NGT Order Dated 25.02.02019 are attached herewith vide **Annexure-1**

3. COMMITTEE MEMBERS

In compliance with the direction of Hon. NGT Order, the committee of representatives was formed comprising of following members representing, who were the representatives of the relevant authorities:

1 Superintending Engineer, Surat Irrigation Circle Narmada Water resources, Water Supply & Kalpser Department, Gujarat.

2 Regional officer - GPCB, Surat
Gujarat Pollution Control Board, Gujarat

3 Chief Engineer, Gujarat Urban Development Company Urban Development & Housing Department, Gujarat

4 Resident Additional Collector Surat Collectorate Office Surat

5 City Engineer, Surat Municipal Corporation. Surat Municipal Corporation

4. DETAILS ON MEETINGS OF COMMITTEE MEMBERS

In compliance with the aforesaid order of Hon'ble National Green tribunal order, The Committee initiated the Meetings and the Minutes of Meeting of first four meetings of The Committee was submitted vide Compliance Report No.2. The Minutes of fifth to eighth meeting of the Committee are attached vide **Annexure-1.**

Post the submission of Second Compliance Report, The Committee of representatives held four more meetings till 05/02/2021 and a brief Summary of the Meetings are presented below:

- Fifth Meeting of the committee members was held at Surat Municipal Corporation on 11/12/2019. The Committee members stressed on expediting efforts to clear issues related to transfer of land to SMC so that procurement process for STPs and SPSs can be initiated. The Committee members also agreed on IEC activities to be initiated. The Committee reiterated better coordination for demarcation of red line and blue line. The Committee also reiterated expedited efforts towards full compliance of Hon'ble NGT orders in this matter.
- Sixth Meeting of the committee members was held at SUDA Bhavan, Vesu, Surat on17/03/2020, just before COVID-19 lockdown. The Committee members discussed and stressed on expediting efforts to clear issues related to transfer of land to SMC so that procurement process for STPs and SPSs can be initiated. The Committee also reiterated expedited efforts towards full compliance of Hon'ble NGT orders in this matter. The Committee also decided to start IEC activities on agreed agenda of IEC activities.
- Seventh Meeting of the committee members was held on online meeting platform ZOOM on 11/09/2020, in compliance with concurrent guidelines of the GoG and GoI issued for controlling spread of pandemic of COVID-19. SMC presented the ongoing activities and planned activities for the compliance of orders of Hon'ble NGT with a special initiative on in-situ bio remediation of drains. The Committee

also discussed to expedite actions and conclude on issue of demarcation of red and blue line across the stretch of River Tapi.

- Eighth Meeting of the Committee members was held at SMC Head Office, Muglisara, Surat on 12/01/2021. The Committee members discussed on progress by respective departments for compliance of Hon'ble NGT orders and also reiterated expedited efforts towards full compliance of Hon'ble NGT orders in this matter. The Committee also decided to start IEC activities on agreed agenda of IEC activities, in compliance with COVID-19 guidelines.
- Surat Municipal Corporation has already developed of website namely tapirevival.suratmunicipal.org and regular update for the project for information to the citizens as well as all other stakeholders has already been initiated.

5. PROGRESS ON POLLUTION ABATEMENT AND CONSERVATION ACTIVITIES OF TAPI RIVER PROJECT

Earlier Activities:-

- In the marathon event of "Run for Tapi", Government of Gujarat has given instruction to Surat Municipal Corporation to prepare Master plan for Entire River Tapi.
- Quality parameters of river were checked and analyzed for the stretch of 85 Kms. starting from Kakrapar Weir to ONGC Bridge. River water quality just after passing Kakrapar Weir was found to be better and of bathing quality in general and it was observed that the quality of water deteriorates during it's subsequent travel along the stretch there-onwards. Therefore, in line with the instructions, Surat Municipal Corporation has prepared master plan and prepared a detailed project report of having expenditure plan of Rs. 971.25 crores .
- For Pollution abatement and Conservation of Tapi river for 85 km stretch from Kakrapar Weir to ONGC bridge- Magdalla in Surat, was sanctioned by general board of Surat Municipal Corporation vide resolution number 110/2017, dated 30.03.2017. Resolution is already submitted in Compliance Report No.1
- As per Pollution Abatement and Conservation of river Tapi Project, total 50 SPS & 37 STP were envisaged to be constructed in the area of Surat Municipal Corporation, Surat, Urban Development Authority and State Government.
- This detailed project report was submitted before National River Conservation Directorate (NRCD), Ministry of Environment, Forest and Climate Change, New Delhi through Urban development and Urban Housing department (UD&UHD), Government of Gujarat for funding under NRCP. The letter to UD&UHD, Government of Gujarat. The details were submitted vide Compliance Report No.1.
- Administrative approval and expenditure sanction for this DPR is received from National River Conservation Directorate, Ministry of Environment, Forest and

Climate Change through letter no. F.No.J-27016/1/2017-NRCD-II dated 05.03.2019. The details were submitted vide Compliance Report No.1.

- Gujarat Government vide letter no. MIS/122017/1471/DH, dated 04/06/2019 has finalized role and responsibility of Surat Municipal Corporation, Surat Urban Development Authority (SUDA) and Gujarat Water Supply and Sewerage Board (GWSSB) in this regard. According to this order, Surat Municipal Corporation has to undertake projects for the jurisdictional limit of Surat Municipal Corporation and Surat Urban Development Authority including the operation & maintenance, whereas Gujarat Water Supply and Sewerage Board has to undertake projects for rural area along the bank of river Tapi including the operation & maintenance. Compilation of orders of Government of Gujarat were submitted vide Compliance Report No.1.

6. STATUS UPDATE ON ACTIVITIES IDENTIFIED AND ACTIONS INITIATED BY THE AUTHORITIES & RESPECTIVE COMMITTEE MEMBERS

6.1 Actions by Surat Municipal Corporation

6.1.1. Status on Tapi River Action Plan as on 05.02.2021

Sr. No.	STP name & capacity	Physical Progress (in %)	Time Line given in the River Action Plan	Expected Date of Completion
Operational/Completed				
1	Gavier STP, (53 mld) SMC	Existing		Operational
2	Bhesan STP Augmentation (100 mld) SMC	100%	Dec-20	completed
Work in progress				
3	Bhatar STP Augmentation (115 mld) SMC	58%	Apr-21	July-2021
4	Singanpore STP Up gradation &expansion(100 mld) SMC	90%	Apr-21	Jun-2021
5	Valak creek STP(43.24 mld) SUDA	26%	Feb-22	March-2022
6	Varachha Creek STP(51.72 mld) SUDA	0%	Feb-22	March-2022
Possession of Land recently received and work yet to start				
7	Bharthana STP at TPS-83 (22.7 MLD) SUDA	0%	Feb-22	September-2022
8	Kholwad STP (16.09 MLD) SUDA	0%	Feb-22	September-2022
Physical possession of Land yet to receive				
9	Dhoran Pardi-2 (12.5 +1.18 mld) SUDA	0%	Feb-22	September-2022
10	Dungra (0.67 mld) SUDA	0%	Feb-22	September-2022
11	Kamrej STP (18.5 mld) SUDA	0%	Feb-22	September-2022
12	Karjan (1 mld) SUDA	0%	Feb-22	September-2022

13	Kolibharthana (4.3 mld) SUDA	0%	Feb-22	September-2022
14	Pasodara(4.15 mld) +Laskana (5.17 MLD)– SUDA	0%	Feb-22	September-2022
Possession of Land yet not received				
15	Kholeshwar (0.33 mld) SUDA	0%	Feb-22	September-2022
16	Kathor (16 MLD) SUDA	0%	Feb-22	September-2022
Possession not required				
17	Moje Laskana Block no. 159, (5.17 MLD) SUDA	The land proposed for Laskana STP was block no. 159 of village Laskana which is gauchar land. As per Collector shree remarks there is smashan bhoomi /kabarastan existing in the said block number and adjacent to it. Therefore this land cannot be allotted. An option for the said has been work out by consultant Green Design and Engineering Services Pvt. Ltd. , who is consultant for Tapi Shuddhikaran Project and he has proposed to transfer sewage of Laskana area to pasodra Sewage Treatment Plant (STP) where sufficient land is available. Therefore land will not effect project progress.		
18	Moje vav, old Survey no.667/P, T.P.Scheme no. 41(Vav), F.P. no. 128 (16.09 MLD) SUDA	Moje vav, old Survey no.667/P, T.P. Scheme no. 41 (Vav), F.P. no. 128 was proposed for Vav STP. However kabrastan / smashanbhomi is existing over this and therefore other option was explore to construct STP for Vav area as per the report of consultant Green Design and Engineering Services Pvt. Ltd. , he has proposed to construct STP of Vav area at Kamrej Block no.598/1 where sufficient land is available. Therefore land will not effect project progress.		

6.1.2. Status on STPs under operation / Augmentation

1. Gavier STP - being existing STP, it is functional & operational
2. Bhesan STP 100% put in operation
3. Bhatar STP- Work in progress with 58% physical progress
4. Singanpore STP - Work in progress with 90% physical progress

6.1.3. Status on STPs under jurisdiction of SUDA

1. Valak STP – Work in progress with 26% physical progress
2. Varacchha STP –The Work was interrupted and restarted upon possession handed over by SUDA officials on date:22/01/2021,land made available with police protection.
3. Bharthana STP & Kholvad STP – Work has started
4. Kathor STP – The land is in name of District President, SUDA has given option of allotting optional land to District President and after code of conduct get over, as district panchayat President takes over, the official procedure will be completed by end of March 2021and land possession is expected accordingly.
5.

Location of STP	Status
Dhoranpardi STP	Principle sanction has been received and accordingly procedure for advance 10 % of jantri amount payment for the physical possession of the said land has been initiated. In addition to this Collector shree stated that considering principle sanction, SMC can start the work at site during this process also and accordingly design, drawings, mobilisation process started.
Dungra STP	
Kamrej STP	
Karjan STP	
KoliBharthana STP	
Pasodra STP	

6. Kholeswar STP - The District Collector stated that the proposal for the sanction has been done and sanction from GoG is awaited. Like other Gauchar (Grazing) land, this land is likely to be made available in compliance with GoG Revenue Act and Rules and Guidelines made there under

7. Status of land for STP and SPS are annexed herewith as annexure-4

6.1.4 Photographs on Status on STPs & SPSs under jurisdiction of SMC and SUDA

Work in Progress Left Bank of River Tapi SMC Area

Location :Bharimata SPS

Location :Umra Creek

Location :Kotar - 9

Location :Dimple Row House

Location :Ginger Hotel SPS

Work in Progress Right Bank of Tapi River SMC Area

Location :Pal Gaurav Path Sewage Pumping Station Work

Location :Pal Halpativas

Location : Near HT Transmission Line

Location :Shri Swaminarayan Temple

Location :Pal Jakatnaka

Work in Progress under SUDA Jurisdiction Area

Location :Valak STP

6.1.5 Details on Actions by SMC on Management of Legacy Waste

- SMC has already remediated the legacy waste accumulated at Khajod disposal site (within the designated area of 62 Hector).
- Work for Bio mining of waste overflowing from Sanitary Land fill cell including old dump site at Bhatar with estimated 25 lacs M.T. of waste ,has been started at the cost of Rs. 103.00 Crores (under SBM).
- Approximately 3000 MT / day waste is treated throughbio mining process
- bio mining work likely to be completed by December-2022.
- None of the SMC site falls in the catchment area of River Tapi

Photographs of Bio-mining Process at Work

6.1.6 Details on Actions by SMC on Prevention of Solid Waste Dumping in River Tapi

Surat Municipal Corporation has taken a series of steps to prevent unauthorized solid waste dumping in River Tapi. The Details are presented below: -

a) Fabricated nets have been fixed on all the bridges across Tapi river within Municipal Limits to prevent solid waste dumping in river Tapi
b) Wire net/barricading on tributaries leads to river Tapi to prevent solid waste entering from tributaries meeting river Tapi, and scheduled cleaning is being done.
c) Door to Door garbage collection system has been efficiently working since 2004 which does not allow citizen to litter the waste.

Photographs of steps taken by SMC to stop Solid Waste Dumping in River Tapi

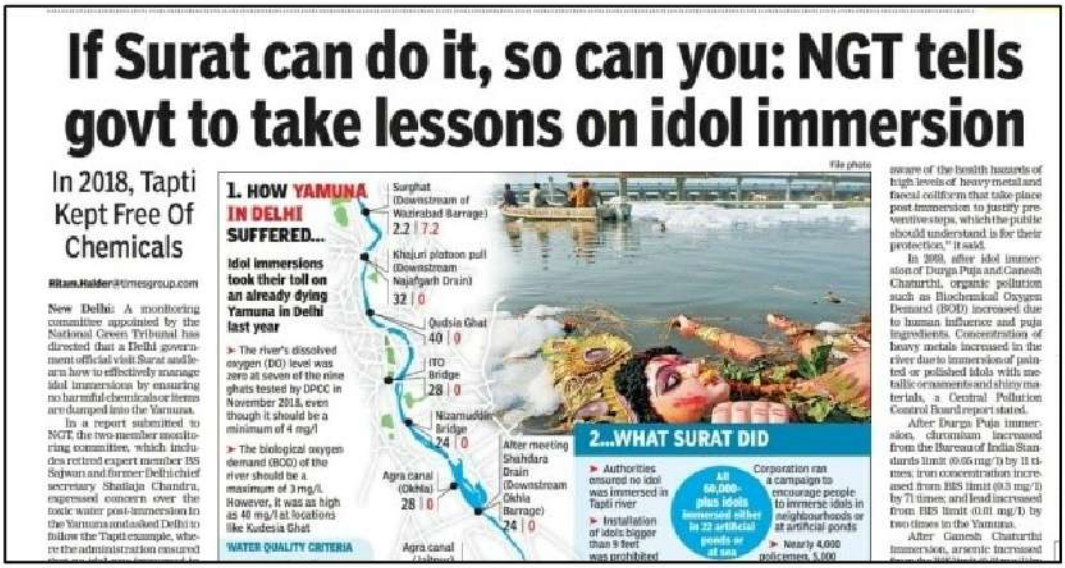
d) Fabricated nets on the outlet of storm water drain falling in to Tapi river.

e) 43,000 catch pits of storm drainage are covered with CC jail (nets) to prevent entering solid waste to river Tapi.

modi mohhhlo
word office flood
gate

6.1.7 Details on Actions by SMC on Prevention of Pollution in Rivers – Other Activities

Prevention of Idol Immersion in river Tapi:-Since 2015, immersion of idols in River Tapi has been banned, annually around 75,000 idols (various idols including Lord Ganeshji) being prevented to be immersed into River Tapi and the same is observed by immersion in 21 artificial ponds across the city.



If Surat can do it, so can you: NGT tells govt to take lessons on idol immersion

In 2018, Tapti Kept Free Of Chemicals

RRam.Haider@timesgroup.com

New Delhi: A monitoring committee appointed by the National Green Tribunal has directed that a Delhi government official visit Surat and learn how to effectively manage idol immersion by ensuring no harmful chemicals or items are dumped into the Yamuna.

In a report submitted to NGT, the two-member monitoring committee, which includes retired expert member BS Sajwan and former Delhi chief secretary Shailaja Chandra, expressed concern over the toxic water post-immersion in the Yamuna and asked Delhi to follow the Tapti example, where the administration ensured

File photo

1. HOW YAMUNA IN DELHI SUFFERED...

Idol immersions took their toll on an already dying Yamuna in Delhi last year

- The river's dissolved oxygen (DO) level was zero at seven of the nine ghats tested by DPCC in November 2018, even though it should be a minimum of 4 mg/l
- The biological oxygen demand (BOD) of the river should be a maximum of 3 mg/l. However, it was as high as 40 mg/l at locations like Kudesia Ghat

Surghat (Downstream of Wazirabad Barrage) 2.2 | 7.2
Khajuri pistoon pull (Downstream Najafgarh Drain) 32 | 0
Qudsia Ghat 40 | 0
ITO Bridge 28 | 0
Nizamuddin Bridge 24 | 0
After meeting Shahdara Drain (Downstream Okhla Barrage) 24 | 0
Agra canal (Okhla) 28 | 0
Agra canal

WATER QUALITY CRITERIA

2...WHAT SURAT DID

- Authorities ensured no idol was immersed in Tapti river
- Installation of idols bigger than 9 feet was prohibited

All 50,000-plus idols immersed either in 22 artificial ponds or at sea

- Corporation ran a campaign to encourage people to immerse idols in neighbourhoods or at artificial ponds
- Nearly 4,000 policemen, 5,000

aware of the health hazards of high levels of heavy metal and faecal coliform that take place post immersion to justify preventive steps, which the public should understand is for their protection," it said.

In 2010, after idol immersion of Durga Puja and Ganesh Chaturthi, organic pollution such as Biochemical Oxygen Demand (BOD) increased due to human influence and puja ingredients. Concentration of heavy metals increased in the river due to immersion of painted or polished idols with metallic ornaments and shiny materials, a Central Pollution Control Board report stated.

After Durga Puja immersion, chromium increased from the Bureau of India Standards limit (0.05 mg/l) by 11 times; iron concentration increased from BIS limit (0.3 mg/l) by 71 times; and lead increased from BIS limit (0.01 mg/l) by two times in the Yamuna.

After Ganesh Chaturthi immersion, arsenic increased

Aquatic Weed Harvesting Machine – Removal of Invasive Flora & Vegetation like Water Hyacinths, Hydrila & Algae:-Since 2018, Total 3,85,260 Cubic meter Vegetation like water hyacinths / Hydrila / Algae etc. Has been removed from river Tapi. Three de weeding machine is purchased by SMC apart from on rent machineries.

6.1.8 Reporting to Overseer & GPCB

SMC have submitted the status report to The Overseer appointed by Hon'ble NGT – Retd. Justice Shri B.C. Patel sir and GPCB. The Copy of Submission is attached vide Annexure-3

6.2 Actions by Other Committee Members

In compliance with Hon'ble NGT Order, The Committee Members had organized meetings with The appointed Overseer - Retd. Justice Shri B.C. Patel sir and have submitted compliance and status reports directly as instructed. However, a brief summary is presented below for reference:-

6.2.1 Demarcation of Red and Blue Line Across the Stretch of Tapi River

In SUDA areas, the regulations for Tapi Flood Prone Areas i.e. "No Development Zone" (NDZ-1A, NDZ-1B, NDZ-2A) and "Restricted Development Zone" (RDZ-1C, RDZ-2B)" are incorporated in Comprehensive General Development Control Regulations-2017 and implementation has been initiated with immediate effect via Notification dated 11.11.2020, no. GH/V/174 of 2020/EDB-102016-3629-L by Town Development Department of Surat Municipal Corporation.

In Pursuant to these Notification dated 11.11.2020 ,Necessary variation in Development Plan--2035 is in progress.

The Maps with demarcated "No Development Zone" (NDZ-1A, NDZ-1B, NDZ-2A) and "Restricted Development Zone" (RDZ-1C, RDZ-2B)"across the stretch of River Tpai are attached wide **Annexure-2**

6.2.2 Dredging in River Tapi

The Irrigation Department have floated the tender for Dredging in River Tapi, however, due to Judicial Interventions (Court Case) the procurement process has been stayed, henceforth, it will be continued further in compliance with the Orders of Hon'ble Court

6.2.3 Monitoring of Water Quality in Tapi River

GPCB are monitoring the water quality in River Tapi in compliance with the Orders of Hon'ble NGT. The Reports were already submitted by GPCB to The Overseer

6.3 Public Awareness & Outreach Programs / IEC Activities

6.3.1 Earlier Activities

Public awareness is inevitable for maintaining cleanliness in cities and Tapi River. Simultaneously for creating understanding about this program among the public, Public participation /public awareness will be ensure by maximal use of elite class /voluntary organizations as well as publicity media.

In public awareness and public participation drive, generally following works are continuously under taken by Surat Municipal Corporation:

- Use of banners, hoardings, Kiosk as a communication strategy for publicity and dissemination of sanitation campaign.
- Intensive use of Street plays, Bhavai, Puppet shows debates, discussion, etc.
- Planning of publicity – dissemination by advertisements through FM radio, TV, and slide.
- Arrangement of effective publicity, dissemination be arranged through social networking such as facebook, whatsapp, twitter etc.
- Planning of awarding incentive prizes /certificates to societies giving significant contribution in Swachhta Mission. Municipal Corporations /Municipalities should reasonably fix the amount of prizes.
- To take action to levy fine/administrative charge from the person who makes filth.
- To create atmosphere so that the voluntary organizations /NGO and private institutions come forward for public participation.
- With the object of public awareness, opinions / suggestions of awakened persons form the public be obtained and taken into consideration for implementation of reasonable.

Surat Municipal Corporation started Public Awareness and Outreach programs way back in 2017 to Clean & Conserve River Tapi. The Outreach and Awareness Program was named **"JAL SANCHAY MAHA ABHIYAN".**

On 5th March 2017, "Run for Tapi 2017", the flagship night marathon of Surat city was organized to raise awareness for a clean Tapi River

On 10th February 2017, "Run for Tapi 2018", the flagship night marathon of Surat city was organized to raise awareness for a clean Tapi River

NGOs and Self-help Groups are supported regularly and as and when required by Surat Municipal Corporation who wish to join and contribute to the societal cause of Cleaning and Conserving River Tapi. Approximately 50 NGOs and Self Hehp

groups of citizens supported by Industries are actively working to proliferate the message to the society and contribute to the society by doing various programs related to Cleaning and Conservation of River Tapi.

Some citizens of Surat city have also created various Social Media Groups on Facebook, WhatsApp and other Social Media Sites and Apps providing regular updates on their efforts and programs related to Cleaning and Conservation of River Tapi.

Some of the photographic Images are presented below, -

"Run for Tapi" Marathon Thematic Details

"Run for Tapi" Poster

Active Citizens spreading the Message

Citizens in Action – Cleaning Drive	Citizens in Action – Cleaning Drive

The Committee Members concluded to pursue the agenda decided and already being implemented by SMC, which has been served as an effective program to actively and directly connecting with the citizens.

6.3.2 Updates on Awareness and Outreach / IEC Activities by SMC

1. As directed by Hon. NGT, Surat Municipal Corporation has launched the dedicated website which shows the progress of works related to Tapi revival project having provision of feedback from the citizens and till date approximate 17500 visitors have been registered.

Website: "tapirevival.suratmunicipal.org"

The Snapshot of the Website is presented on next page

INTRODUCTION

2. Enhancement of public participation and involvement by various awareness activities:

Surat Municipal Corporation intends to involve public participation and awareness towards Tapi rejuvenation and in order to achieve desired outcome, SMC has started various online competitions and also started the working towards spreading awareness through various social media platforms.

The Snapshots of information available on online / offline platforms are presented below:-

જે ફેંકશો જળમાં
એજ આવશે નળમાં
ચાલો આપણી
તાપી માતાને
સ્વચ્છ રાખવાનાં
શપથ લઈએ
#MariTapi
SWACHH SURVEKSHAN 2021
ODF++
STAR
/MySuratMySMC

હોમ કંપોસ્ટિંગ થકી ભીના કચરાના નિકાલથી,
બને તાપી શુદ્ધ અને સુંદર આપના પ્રયાસથી.
હોમ–કમ્પોસ્ટિંગ કરી
તાપી માતાને
સ્વચ્છ રાખવાનાં
શપથ લઈએ
#MariTapi
SWACHH SURVEKSHAN 2021
ODF++
STAR
/MySuratMySMC

3. Various Competitions initiated for spreading awareness:

Drawing Competition already live

4. Other Competitions planned for spreading awareness:

- Slogan Competition
- Essay Competition
- Photography Competition

Report Prepared by, -

SURAT MUNICIPAL CORPORATION
05th February 2021
SURAT, GUJ, India

********** END OF REPORT **********

Annexure-1

Minutes of Committee Meetings,

5^{th} to 8^{th} Meeting

Note: Minutes of the 1^{st} to 4^{th} meetings have been submitted in earlier compliance

Annexure-2

Details on Demarcation of

Red and Blue Lines (Maps)

Annexure-3

Copy of SMC Submission to GPCB on Updates on Compliance

Annexure-4

Status of land of Sewage Treatment Plant (STP) and Sewage Pumping Station (SPS)					
Sr. No.	**Taluka**	**Name of Village**	**Survey No.**	**Land Holder**	**Remarks**
1	Kamrej	Varachha creek	TP 53 (SUDA) R-107	TP Reserve plot	Possession received Work in Progress
2	Kamrej	Valak Creek	T.P.S.No.85 (Sarthana-Pasodara-Laskana), R-13 & 15	T.P. Reservation Plot	Possession received Work in Progress
3	Choryasi	Bharthana SPS 2	TP 46 (Bharthana-Kosad), FP 166,167)	Government	Possession received SMC write letter to Senior Town Planner and TPO (T.P. 46) on date 25/09/2020. to do variation in T. P. Scheme and details of land given in lieu of Gaucher land.
4	Kamrej	Vav - 2	TP 41(Vav) FP No 17	Government Land	Possession received
5	Kamrej	Kholwad SPS 1	TP 49 (Kholwad Navagam) Reservation No.166 (Sale for residence) & 157 (SEWS) Moje kholwad, OP No:417a(3128 new)	TP Reserve plot	Possession received
6	Kamrej	Vav - 1	TP 41(Vav) FP No.128	WDC SUDA	Moje vav, old Survey no.667/P, T.P. Scheme no. 41 (Vav), F.P. no. 128 was proposed for Vav STP. However kabrastan / smashanbhomi is existing over this and therefore other option was explore to construct STP for Vav area as per the report of consultant Green Design and

					Engineering Services Pvt. Ltd. , he has proposed to construct STP of Vav area at Kamrej Block no.598/1 where sufficient land is available. Therefore land will not effect project progress.
7	Kamrej	Kathor	1 (moje kathor)	Jilla Panchayat President of Surat	Possession yet to be received from DDO shree
8	Kamrej	Kholeshwar	153 (157 new) (moje kholeshwar)	Brick panjva (Gram Panchayat)	Hon'ble Collector shree submitted proposal for land to State Government on dated:19/09/2020
9	Kamrej	Kathor Main SPS	521 (moje kathor)	Gram Panchayat	As per the detailed design submitted by the consultant of this project, this land is omitted and adjusted in other available land and hence this land is no more required for this project.
10	Kamrej	Kholwad SPS 2	Moje kholwad Survey no 496 block no 455 Now TP 49 (Kholwad Navagam) FP No 69/A	Sarkari Gouchar	Principle sanction and possession as well not received
11	Kamrej	Dungra	568 - (moje dungra)	Gouchar	Principle sanction has been received and accordingly procedure for advance 10 % of jantri amount payment for the physical possession of the said land has been initiated. In addition to this Collector shree stated that considering principle sanction, SMC can start the work at site during this process also and accordingly design, drawings, mobilisation process has been initiated.
12	Kamrej	Kamrej 1	598/1 (moje kamrej)	Gouchar	
13	Kamrej	Laskana	159 (moje laskana)	Gouchar	As per Revenue department of GoG remarks questioned land is used/named as smashan bhoomi /kabarastan and hence can not be

					allotted .An option for the said has been worked out by consultant Green Design and Engineering Services Pvt. Ltd. , and it has been proposed to transfer sewage of Laskana area to pasodara Sewage Treatment Plant (STP) where sufficient land is available. Therefore questioned land will not be required for this project.
14	Kamrej	Kolibhartha na	388/1 (444 new) (moje kolibharthana)	Gouchar	Principle sanction has been received and accordingly procedure for advance 10 % of jantri amount payment for the physical possession of the said land has been initiated. In addition to this Collector shree stated that considering principle sanction, SMC can start the work at site during this process also and accordingly design, drawings, mobilisation process has been initiated.
15	Kamrej	Pasodara	36 (moje laskana)	Gouchar	
16	Kamrej	Karjan	447 (547 new) (moje karjan)	Gouchar	
17	Kamrej	Dhoran Pardi-2	260 (453 new) (moje dhoranpardi)	Gouchar	
18	Kamrej	Kholwad SPS 3	T.P.S.No.48 (Kholwad), FP No.43, Block no.96	Sarkari Goucharan	As per the detailed design submitted by the consultant of this project, this land is omitted and adjusted in other available land and hence this land is no more required for this project.
19	Kamrej	Dhoran Creek	Creek Paikee		Possession not received
20	Kamrej	Dhoran Pardi-2	Creek Paikee		Possession not received

MINUTES OF MEETING

A. In matter of Tapi River pollution etc., Environment Interest Litigation (EIL) was filed by Nav Yuva Sangathan and others vide original application no. 50/2018 (WZ) at National Green Tribunal, Pune.

B. Fifth meeting was held at Surat Municipal Corporation on 11th December, 2019 at 12.00 pm.

C. Following representatives of the relevant authorities were present in the meeting. (1) Collector Shri Surat was represented by Smt K.R.Chuadhari, Chitnish to the collector, Surat. (2) Narmada Water resources, Water Supply & Kalpsar Department, Gujarat was represented by Mr. H.D. Patel, Executive Engineer, Surat Irrigation Circle attended this meeting.(3) City Engineer, Surat Municipal Corporation was represented by Executive Engineer (TSP).

Sr. No.	Officer Name	Department
1	Mr. H.D. Patel, Executive Engineer, Surat Irrigation Circle	Narmada, Water resources, Water Supply & Kalpser Department, Gujarat.
2	Mr. P.U. Dave, Regional officer GPCB, Surat	GPCB, Gujarat
3	Mr. H.I. Solanki, Superintending Engineer, Gujarat water supply and sewerage board	Gujarat water supply and sewerage board
4	Smt. K.R.Chuadhari, Chitnish to the collector, Surat	Surat Collectorate
5	Mr. Bhairav .B. Desai, Executive Engineer, Tapi Shuddhikaran Project	Surat Municipal Corporation
6	Mr. Dharmesh Mistry I/c. Town Planning Officer	Town Development Department, Surat Municipal Corporation
7	Mr. Vijay Desai, Deputy Town Development Officer	Town Development Department, Surat Municipal Corporation

No representative of Urban Development & Housing Department, Gujarat attended this meeting.

The following points are discussed during the meeting.

D. **Executive Engineer, Surat Irrigation Circle** informed with reference to dredging of river Tapi in up stream of Singanpore Weir, cross sections of river were taken and it is found that river bed of Tapi is deep and as such technically desilting is required in only certain pockets due to islands. Further dredging will put safety of existing flood embankments at risk. However in very limited area at certain places, islands are created for which

desilting work is under consideration and will be taken up in coordination with mining department.

E. **Chitnish to the collector, Surat** submitted various different status of land to be availed for various SPS / STP. She also stated that, due to the strike of sub staff, the process of allotment of land is hindered.

F. **Executive Engineer, Tapi Shuddhikaran Project, SMC** stated that he had attended last River Rejuvenation Committee (RRC) held on 5th December 2019, wherein Regional Officer, GPCB and Superintending Engineer, Gujarat Water Supply & Sewerage Board also present and river Tapi is among the various stretches of rivers identified in state of Gujarat.

It was informed in the RRC that time limit for completion of this project is very important and various departments from Government had submitted Bank Guarantee on behalf Chief Secretary, Government of Gujarat to Central Pollution Control Board(CPCB). In case of non-fulfillment, penal action may be taken; therefore all stake holders must do necessary work to adhere the time line.

Executive Engineer (TSP) urged representative of Collectorate, Surat that in order to adhere time limit, land availability is first and for most priority, therefore special mechanism may be derived in order to give advance possession of land to start over. He further stresses that If at all required, necessary proposal for speedy process may be mooted by collectorate to revenue department Government of Gujarat.

G. **Superintending Engineer, Gujarat water supply and sewerage board** also stressed upon to provide land for SPS/STP at the earliest in order to start work.

H. Regarding Red line and Blue line, **Executive Engineer, Surat Irrigation Circle, Surat** stated that necessary data with latitude and longitude as per NGT Order Dated 16/03/2016 in Original Application No. 1/2013 (Moola-Mootha River) was submitted to Surat Municipal Corporation vide their letter No. SIC/PB-5/Tapi river/NGT/App. No.50/2018(WZ)/Blue line & Red line marking/1 in 25 & 1 in 100/lat-long/WS/4974, Dtd.18/10/2019.

In this regard, **Executive Engineer (TSP) stated that** a communiqué was made from Commissioner, Surat Municipal Corporation to Secretary, Water Resource vide letter No. Com./111, dated 02/12/2019. Stating that.....

From the submitted data, it stating that prima facie appears that following necessary flood protection mechanism are not considered while deciding 25-year flood line and 100-year flood line.

1. *Ukai dam was constructed post flood year 1968*
2. *Earthen Embankment with Gabion / Stone were constructed/ strengthened post flood year 2006. Total length of Embankment is more than 40.00 km*
3. *In western side river bank of City, Protection work is being carried out by Irrigation department.*

4. *Intimation for obtaining necessary approval for proposed barrage and embankment for 100 year flood line as suggested by the Central Water and Power Research Station (CW&PRS), Expert agency of Government of India (The Letter regard above is Sent to Superintending Engineer, Surat Irrigation Circle on vide CE Sp. Cell/983, Dated 11.10.2019.)*

It is important to note that as per Hon. NGT order in line with Moola - Mootha river, necessary steps are required to be taken. However, the data submitted by Irrigation Department contain only existing data of the flood without considering effect of point no. 1 to 4 and therefore may be come unimplementable. Thereby entire purpose may be defeated.

Surat Municipal Corporation therefore, kindly requested to Secretary, Water Resource to instruct concerned department/officer to demarcate the red line and blue line on drawing as well as on site along river Tapi, taking in to account effect of point No.1 to 4 mentioned in above para at the earliest.

I. **Executive Engineer, Surat Irrigation Circle** stated that maps are prepared by considering points 1 to 4 and submitted to Surat municipal corporation. Accordingly reply is given by Supritending Engineer, Surat Irrigation Circle vide letter dtd 10.12.2019 to The Commissioner, Surat Municipal Corporation w.r.t SMC letter dtd:2/12/2019 and to Executive Engineer (TSP) w.r.t S.M.C letter dtd:28/11/2019.

Executive Engineer, Surat Irrigation Circle stated that irrigation department is submitting corrected updated drawings in continuation of drawings submitted earlier vide their office letter dtd : 26/09/2019 and will submitted to Surat Municipal Corporation by today evening. More ever field work for fixing of boundary stone is in progress.

J. **Executive Engineer, Tapi Shuddhikaran Project, SMC** stated that they are yet to received letter of dated 10.12.2019 and will examine.

K. **Regional Officer, GPCB** stated that water quality in river Tapi is being checked regularly. The quality data for month from September to November is shared before the committee. These samples taken by GPCB official at different 10 location from Kakrapar weir to ONGC bridge stretch of River Tapi during the month of September to November 2019 are annexed herewith.

L. **Executive Engineer, Tapi Shuddhikaran Project, Surat Municipal Corporation** informed that As per Hon. NGT Order Dated 19/09/2019 in the matter of Original Application No. 50/2018 (WZ), Point No.11, necessary compliance report was filed by Dy. Commissioner Shri (Planning and Development) of Surat Municipal Corporation vide Affidavit Dt 18/10/2019 before Hon. NGT.

Executive Engineer, Tapi Shuddhikaran Project,Surat Municipal Corporation stated that public awareness is inevitable for maintaining cleanliness in cities and Tapi River. Simultaneously for creating understanding about this program among the public, Public participation / public awareness will be ensuring by maximal use of voluntary organizations as well as publicity media.

he has suggested Following information Education Communication (IEC),

1. Banners, Hoardings and Kiosks at all approach roads leading to banks of River Tapi, Gardens of SMC, Bridges, Schools and Colleges, Temples on the banks of River Tapi
2. School level competition – Drawing, Short Plays, Poems and Essays on "Conservation of River Tapi". Then-after District level completions
3. Dissemination by advertisements through FM radio, TV, and Cinema Halls
4. Awareness programs through Self help groups and NGOs
5. Planning of awarding incentive prizes /certificates to societies giving significant contribution in TSP Project. SMC / Other Stakeholders should reasonably fix the amount of prizes.
6. Short Plays by School Children / Other Students in SMC's Public Parks and other public places where footfall is substantial and noteworthy
7. Effective campaign for Public awareness through invitation for opinions / suggestions of awakened persons form the public
8. Supporting "Clean Tapi Drives" through Self-help groups and NGOs
9. Supporting Plantation Programs on the banks of River Tapi

However, members expressed their views that modalities in detail can be decided after due deliberation.

Meeting was ended with vote of thanks.

16/12/19

Executive Engineer
Tapi Shuddhikaran Project
Surat Municipal Corporation

DNG/OUT/No. 4064
Date:- 16/12/19

Annexure:-A
Progress/Status Report

Table:-1 Progress/Status Report for the River/PRS water quality Monitoring

River	Name of Loaction	Monthly sampling &Analysia done	Priority based on results of (Sep-19 to	PARAMETER						
				Samp ID & Dt	BOD	COD	DOX	FCO	pH	TCO
TAPI	MOTICHER LAKE	YES	September	04/09/2019	0.78	9	7.21	8	7.61	26
TAPI	MOTICHER LAKE	YES	October	03/10/2019	0.96	12	7.27	9	7.76	53
TAPI	MOTICHER LAKE	YES	November	06/11/2019	0.9	11	7.26	11	7.9	53

River	Name of Loaction	Monthly sampling &Analysia done	Priority based on results of (Sep-19 to	PARAMETER						
				Samp ID & Dt	BOD	COD	DOX	FCO	pH	TCO
TAPI	RIVER TAPI AT MANDVI,	YES	September	04/09/2019	0.7	9	7.33	6	7.69	33
TAPI	RIVER TAPI AT MANDVI,	YES	October	03/10/2019	0.82	10	7.29	9	7.6	41
TAPI	RIVER TAPI AT MANDVI,	YES	November	06/11/2019	0.76	9	7.31	6	7.99	41

River	Name of Loaction	Monthly sampling &Analysia done	Priority based on results of (Sep-19 to	PARAMETER						
				Samp ID & Dt	BOD	COD	DOX	FCO	pH	TCO
TAPI	RIVER TAPI AT NR.KAPP	YES	September	04/09/2019	0.79	8	7.14	6	7.64	21
TAPI	RIVER TAPI AT NR.KAPP	YES	October	03/10/2019	0.9	10	7.22	9	7.66	37
TAPI	RIVER TAPI AT NR.KAPP	YES	November	06/11/2019	0.72	9	7.27	6	7.31	41

River	Name of Loaction	Monthly sampling &Analysia done	Priority based on results of (Sep-19 to	PARAMETER						
				Samp ID & Dt	BOD	COD	DOX	FCO	pH	TCO
TAPI	RIVER TAPI AT KATHOR N.H.8	YES	September	03/09/2019	0.78	8	7.32	6	8.03	23
TAPI	RIVER TAPI AT KATHOR N.H.8	YES	October	01/10/2019	0.88	10	7.26	9	7.59	41
TAPI	RIVER TAPI AT KATHOR N.H.8	YES	November	07/11/2019	0.92	12	7.24	6	7.35	41

River	Name of Loaction	Monthly sampling &Analysia done YES/NO	Priority based on results of (Sep-19 to Nov-19)	PARAMETER						
				Samp ID & Dt	BOD	COD	DOX	FCO	pH	TCO
TAPI	RIVER TAPI AT VARACHHA BRIDGE,	YES	September	03/09/2019	0.94	8	7.19	8	7.91	27
TAPI	RIVER TAPI AT VARACHHA BRIDGE,	YES	October	01/10/2019	0.92	10	7.18	11	7.65	53
TAPI	RIVER TAPI AT VARACHHA BRIDGE,	YES	November	07/11/2019	0.88	12	7.21	11	7.74	53

River	Name of Loaction	Monthly sampling &Analysia done	Priority based on results of (Sep-19 to	PARAMETER						
				Samp ID & Dt	BOD	COD	DOX	FCO	pH	TCO
TAPI	RIVER TAPI AT ONGC BRIDGE	YES	September	05/09/2019	1.7	14	6.61	9	7.48	39
TAPI	RIVER TAPI AT ONGC BRIDGE	YES	October	04/10/2019	2.6	32	6.28	27	7.86	83
TAPI	RIVER TAPI AT ONGC BRIDGE	YES	November	05/11/2019	2.1	26	6.94	11	7.65	78

River	Name of Loaction	Monthly sampling &Analysia done	Priority based on results of (Sep-19 to	PARAMETER						
				Samp ID & Dt	BOD	COD	DOX	FCO	pH	TCO
TAPI	RIVER TAPI AT RANDER BRIDGE(CAUSEWAY	YES	September	03/09/2019	0.99	9	7.1	9	7.9	33
TAPI	RIVER TAPI AT RANDER BRIDGE(CAUSEWAY	YES	October	01/10/2019	1.1	11	7.13	11	7.79	63
TAPI	RIVER TAPI AT RANDER BRIDGE(CAUSEWAY	YES	November	07/11/2019	1.12	12	7.2	6	7.36	41

River	Name of Loaction	Monthly sampling &Analysia done	Priority based on results of (Sep-19 to	PARAMETER						
				Samp ID & Dt	BOD	COD	DOX	FCO	pH	TCO
TAPI	RIVER TAPI AT SWAMIVIVEKANAND BRIDGE,	YES	September	05/09/2019	1.8	12	6.62	9	7.44	41
TAPI	RIVER TAPI AT SWAMIVIVEKANAND BRIDGE,	YES	October	04/10/2019	2.11	24	6.59	9	7.18	53
TAPI	RIVER TAPI AT SWAMIVIVEKANAND BRIDGE,	YES	November	05/11/2019	1.62	18	6.71	11	7.5	53

River	Name of Loaction	Monthly sampling &Analysia done	Priority based on results of (Sep-19 to	PARAMETER						
				Samp ID & Dt	BOD	COD	DOX	FCO	pH	TCO
TAPI	RIVER TAPI AT SARDAR BRIDGE	YES	September	05/09/2019	1.62	12	6.71	8	7.46	46
TAPI	RIVER TAPI AT SARDAR BRIDGE	YES	October	04/10/2019	2.18	23	6.49	11	7.37	63
TAPI	RIVER TAPI AT SARDAR BRIDGE	YES	November	05/11/2019	1.84	19	6.76	9	7.68	61

River	Name of Loaction	Monthly sampling &Analysia done	Priority based on results of (Sep-19 to	PARAMETER					
				Samp ID & Dt	BOD	DOX	FCO	pH	TCO
TAPI	UMARA TEMPLE	YES	September	05/09/2019	1.7	6.41	9	7.35	53
TAPI	UMARA TEMPLE	YES	October	04/10/2019	1.8	6.58	9	7.42	83
TAPI	UMARA TEMPLE	YES	November	05/11/2019	1.74	6.81	11	7.64	83

Sr. No	STP Name	PARAMETERS								
1	Sewage Treatment Plant-Signapore	Samp ID & Dt	samp_pt	BOD	COD	DOX	FCO	pH	SS	TMP
		Permissible Values		20					30	
		13/09/2019	~	12			9	7.19	28	32
2	Sewage Treatment Plant-gavier	Samp ID & Dt	samp_pt	BOD	FCO	pH	SS	TMP		
		05/11/2019	From final	7	6	7.49	26	30		
		23/10/2019	from final	31	4	7.12	28	27		
		266517-13/09/2019	Final Outlet of STP ~	11	9	7.2	30	32		

MINUTES OF MEETING

A. In matter of Tapi River pollution etc., Environment Interest Litigation (EIL) was filed by Nav Yuva Sangathan and others vide original application no. 50/2018 (WZ) at National Green Tribunal (NGT), Pune and Hon'ble NGT passed and order on 25th February 2019 in this regard

B. In compliance with the order of Hon. National Green Tribunal dated 25th February 2019; para-13, A Committee comprising of Five Members (Representatives of Different Departments & Agencies) was constituted to review and co-ordinate necessary measures, with Surat Municipal Corporation as overseer member for compliance and co-ordination. The Committee had completed Five Committee meetings till 16th March 2020

C. Sixth meeting of The Committee was convened at Conference Hall, Second Floor, SUDA Bhavan, Vesu, Surat on 17th March 2020 at 04.00 PM

D. Following representatives of the relevant authorities were present in the meeting, -

(1) Narmada Water resources, Water Supply & Kalpsar Department, Gujarat was represented by Mr. H. D. Patel, Executive Engineer, Surat Irrigation Circle

(2) Gujarat Pollution Control Board (GPCB) was represented by Mr. Parag U. Dave, Regional Officer, Gujarat Pollution Control Board, Surat Regional Office

(3) Collector Shri, Surat was represented by Smt Kalpana R.Chuadhari, Chitnish to the collector, Surat.

(4) Commissioner shri, Surat Municipal Corporation was represented by Mr. E. H. Pathan, Executive Engineer & Head of Drainage Department, Surat Municipal Corporation (SMC) & Mr. Bhairav B.Desai, Executive Engineer, Tapi Shudhhikaran Project (TSP), Surat Municipal Corporation(SMC)

(5) Gujarat Urban Development & Urban Housing Department was represented by Mr. Pradip M. Dhrangad , Municipal Finance Expert , (GUDM)

The following points were discussed during the meeting

1. **Mr. E. H. Pathan of SMC** welcome the representatives of the Committee Members and explained the proceedings of the aforementioned case and status thereof. Mr. E.H. Pathan also explained the agenda of the meeting
2. **Mr. Bhiarav B. Desai** read out the Minutes of last Committee meeting, i.e. Committee Meeting No. 5
3. **Mr. E.H. Pathan and Mr. Bhairav B. Desai** explained the importance of timely actions by all Committee Members and consequences in case of non-compliance thereof
4. **Mr E.H. Pathan** presented the status update on behalf of Surat Municipal Corporation, on the activities in the jurisdiction of Surat Municipal Corporation, records for which are regularly updated by Surat Municipal Corporation. The

updates under the jurisdiction of Surat Municipal Corporation were discussed on following activities, -

a. Illegal construction along the Tapi river
b. Dumping of waste in Tapi river
c. Illegal discharge of effluent in Tapi river
d. I & D works to divert sewage to STPs
e. Water quality of Tapi river
f. Outreach activities

Mr. E.H. Pathan requested other committee members to compile information and submit updated status report on agenda items under the jurisdiction of other Departments and Agencies

5. **Mr. P.U. Dave, Regional Officer, GPCB-Surat RO** stated that water quality in river Tapi is being checked regularly. The water quality data along stretch of Tapi River is shared before the committee. The water quality data were generated through samples taken by GPCB officials at different locations from Kakrapar weir to ONGC bridge stretch of River Tapi during the period of 3rd September 2019 to 6th February 2020 are annexed herewith vide **Annexure-1**
6. **Mr. Bhairav B. Desai, Executive Engineer, Tapi Shuddhikaran Project, SMC** once again **(Previous Reference Committee Meeting No. 5, Minutes of Minutes, Para "F")** explained proceedings of River Rejuvenation Committee (RRC) meeting held on 5th December 2019 and informed Committee Members that time limit for completion of this project is very important and various departments from Government had submitted Bank Guarantees on behalf of Chief Secretary, Government of Gujarat to CPCB. In case of non-fulfillment the bank guarantees can be invoked and penal action may be taken; therefore all stake holders must do necessary work to adhere the time line. **Mr. Bhairav B. Desai, Executive Engineer (TSP)** urged representative of Collectorate, Surat that in order to adhere time limit, land availability is first and for most priority and so land transfer process should be expedited in consultation with The Collector.
7. **Smt Kalpana R. Chuadhari, Chitnish to the collector, Surat** submitted status of land transfer process for the purpose of construction of STPs and SPSs. The Status sheet of Surat Collectorate is attached vide **Annexure-2**. She also confirmed that the issue will be put up to The Collector – Surat directly to expedite the whole process
8. **Mr. E.H. Pathan , Executive Engineer & Head of Drainage Department, Surat Municipal Corporation,** in continuation to the point raised in previous Committee Meeting No. 5, the necessity of Public Awareness and Public Participation in sustainable outcome. He stated that public awareness is inevitable for maintaining cleanliness in cities and Tapi River. Simultaneously for creating understanding about this program among the public, Public participation /public

awareness will be ensuring by maximal use of voluntary organizations as well as publicity media.

He has, once again, suggested Following information on Education Communication (IEC) activities of Surat Municipal Corporation, and suggested other members to provide details on IEC activities and programs of respective department which are under the purview of said order of Hon'ble NGT

a. Banners, Hoardings and Kiosks at all approach roads leading to banks of River Tapi, Gardens of SMC, Bridges, Schools and Colleges, Temples on the banks of River Tapi
b. School level competition – Drawing, Short Plays, Poems and Essays on "Conservation of River Tapi". Then-after District level completions
c. Dissemination by advertisements through FM radio, TV, and Cinema Halls
d. Awareness programs through Self help groups and NGOs
e. Planning of awarding incentive prizes /certificates to societies giving significant contribution in Tapi Shuddhikaran Project. SMC / Other Stakeholders should reasonably fix the amount of prizes.
f. Short Plays by School Children / Other Students in SMC's Public Parks and other public places where footfall is substantial and noteworthy
g. Effective campaign for Public awareness through invitation for opinions / suggestions of awakened persons form the public
h. Supporting "Clean Tapi Drives" through Self-help groups and NGOs
i. Supporting Plantation Programs on the banks of River Tapi

9. **Mr. E.H. Pathan ,Executive Engineer & Head of Drainage Department, Surat Municipal Corporation,** requested all committee members to provide updated information within one week, as required to be provided in the Compliance Report for submission to Hon'ble NGT as well as for the information of all on the special website created for the very purpose by Surat Municipal Corporation at domain

Meeting was ended with vote of thanks

Executive Engineer &
Divisional Head (Drainage)
Surat Municipal Corporation

DNG/OUT/No. 60
Date:- 13/04/2020 .

ANNEXURE-1

Water Quality along the Tapi River Strech
(Analysis data by Gujarat Pollution Control Board)

Gujarat Pollution Control Board

Regional Office-SURAT **ISO-9001 & ISO-14001 Certified**
338, Belgium Square, Typical First Floor, Silver plaza complex, Opp. Linear Bus Stand,
Ring Road, Surat- 395003 Phone: (0261) 2442696, Website: www.gpcb.gov.in
XGN website : http://gpcbxgn.gujarat.gov.in E-mail : ro-gpcb-sura@gujarat.gov.in

No.G.P.C.Borad/R.O./Surat/T-38(B)/ 4067 **/2020** **Date:** 17 MAR 2020

To,
City Engineer
Surat Municipal Corporation,
Muglisara,
Surat-395003

Sub: Compliance of Hon. National Green Tribunal, New Delhi order
Dated: 25.02.2019 for the original application No.50/2018(WZ).
Ref.: Your Letter No:- DNG/OUT/No2578/2 Date:.05.09.2019

Sir,

In compliance with above referred letter and subject, if into inform you that Gujarat Pollution Control Board has carried out samplings and analysis of River Tapi from Kakrapar barrage to ONGC Bridge. There are about 10 (Ten) sampling points located between Kakrapar barrages to ONGC Bridge, and two borewells and two STP outlets. Progress/Status report for the Tapi River water quality monitoring for the period Sept.-2019 to Feb-2020 is attached here with your ready reference.

Thanking you .....

For and on behalf of
Gujarat Pollution Control Board

(P.U. Dave)
Regional Officer, Surat

Enc: As Above
Copy to:

1. Unit Head, Surat, Gujarat Pollution Control Board, Paryavaran Bhavan, Sector 10 'A', Gandhinagar..as per letter no **GPCB/SRT-C-599/514381, Date:22.07.2019**
2. Shri.R.R.Panchal, Legal Officer, Gujarat Pollution Control Board, Paryavaran Bhavan, Sector 10 'A', Gandhinagar. as per letter no: ગુ.પ્ર.નિ.બોર્ડ/લીગલ-એન.જી.ટી.-સુરત/૧૦૬/૫૧૮૭૧૧ તા.૨૮.૦૮.૨૦૧૯

Status of water quality of River Tapi

River	Name of Loaction	Monthly sampling &Analysia done YES/NO (Sep-2019 to Feb-2020)	Results for Month of	PARAMETER						
				Samp ID & Dt	BOD	pH	COD	DO	FCO	TCO
TAPI	MOTICHER LAKE	YES	September	04/09/2019	0.78	7.61	9	7.21	8	26
TAPI	MOTICHER LAKE	YES	October	03/10/2019	0.96	7.76	12	7.27	9	53
TAPI	MOTICHER LAKE	YES	November	06/11/2019	0.9	7.9	11	7.26	11	53
TAPI	MOTICHER LAKE	YES	December	03/12/2019	1.1	8.12	12	7.22	6	41
TAPI	MOTICHER LAKE	YES	Janauary	01/01/2020	0.94	7.73	11	7.24	6	47
TAPI	MOTICHER LAKE	YES	February	06/02/2020	0.73	7.37	12	7.14	6	41
				Samp ID & Dt	BOD	pH	COD	DO	FCO	TCO
TAPI	RIVER TAPI AT MANDVI	YES	September	04/09/2019	0.7	7.69	9	7.33	6	33
TAPI	RIVER TAPI AT MANDVI	YES	October	03/10/2019	0.82	7.6	10	7.29	9	41
TAPI	RIVER TAPI AT MANDVI	YES	November	06/11/2019	0.76	7.99	9	7.31	6	41
TAPI	RIVER TAPI AT MANDVI	YES	December	03/12/2019	0.96	8.21	10	7.19	9	53
TAPI	RIVER TAPI AT MANDVI	YES	Janauary	01/01/2020	0.97	7.92	11	7.3	11	53
TAPI	RIVER TAPI AT MANDVI	YES	February	06/02/2020	0.76	7.18	10	7.07	11	53
				Samp ID & Dt	BOD	pH	COD	DO	FCO	TCO
TAPI	RIVER TAPI AT NR.KAPP BRIDGE	YES	September	04/09/2019	0.79	7.64	8	7.14	6	21
TAPI	RIVER TAPI AT NR.KAPP BRIDGE	YES	October	03/10/2019	0.9	7.66	10	7.22	9	37
TAPI	RIVER TAPI AT NR.KAPP BRIDGE	YES	November	06/11/2019	0.72	7.31	9	7.27	6	41
TAPI	RIVER TAPI AT NR.KAPP BRIDGE	YES	December	03/12/2019	0.98	7.97	10	7.17	6	36
TAPI	RIVER TAPI AT NR.KAPP BRIDGE	YES	Janauary	01/01/2020	0.86	7.79	9	7.22	3	63
TAPI	RIVER TAPI AT NR.KAPP BRIDGE	YES	February	06/02/2020	0.92	7.54	14	7.22	9	53

				Samp ID & Dt	BOD	pH	COD	DO	FCO	TCO
TAPI	RIVER TAPI AT KATHOR N.H.8.	YES	September	03/09/2019	0.78	8.03	8	7.32	6	23
TAPI	RIVER TAPI AT KATHOR N.H.8.	YES	October	01/10/2019	0.88	7.59	10	7.26	9	41
TAPI	RIVER TAPI AT KATHOR N.H.8.	YES	November	07/11/2019	0.92	7.35	12	7.24	6	41
TAPI	RIVER TAPI AT KATHOR N.H.8.	YES	December	04/12/2019	1.08	7.54	10	7.22	9	41
TAPI	RIVER TAPI AT KATHOR N.H.8.	YES	Janauary	02/01/2020	0.92	7.92	11	7.21	9	41
TAPI	RIVER TAPI AT KATHOR N.H.8.	YES	February	03/02/2020	0.86	7.8	8	7.26	11	53

				Samp ID & Dt	BOD	pH	COD	DO	FCO	TCO
TAPI	RIVER TAPI AT VARACHHA BRIDGE,	YES	September	03/09/2019	0.94	7.91	8	7.19	8	27
TAPI	RIVER TAPI AT VARACHHA BRIDGE,	YES	October	01/10/2019	0.92	7.65	10	7.18	11	53
TAPI	RIVER TAPI AT VARACHHA BRIDGE,	YES	November	07/11/2019	0.88	7.74	12	7.21	11	53
TAPI	RIVER TAPI AT VARACHHA BRIDGE,	YES	December	04/12/2019	0.98	7.54	10	7.18	9	36
TAPI	RIVER TAPI AT VARACHHA BRIDGE,	YES	Janauary	02/01/2020	0.86	7.99	11	7.18	6	53
TAPI	RIVER TAPI AT VARACHHA BRIDGE,	YES	February	03/02/2020	0.89	7.98	9	7.03	9	51

				Samp ID & Dt	BOD	pH	COD	DO	FCO	TCO
TAPI	RIVER TAPI AT ONGC BRIDGE SURAT	YES	September	05/09/2019	1.7	7.48	14	6.61	9	39
TAPI	RIVER TAPI AT ONGC BRIDGE SURAT	YES	October	04/10/2019	2.6	7.86	32	6.28	27	83
TAPI	RIVER TAPI AT ONGC BRIDGE SURAT	YES	November	05/11/2019	2.1	7.65	26	6.94	11	78
TAPI	RIVER TAPI AT ONGC BRIDGE SURAT	YES	December	05/12/2019	2.1	7.04	22	6.97	11	73
TAPI	RIVER TAPI AT ONGC BRIDGE SURAT	YES	Janauary	03/01/2020	2.21	7.5	24	6.74	11	87
TAPI	RIVER TAPI AT ONGC BRIDGE SURAT	YES	February	05/02/2020	1.7	7.79	24	6.28	11	77

				Samp ID & Dt	BOD	pH	COD	DO	FCO	TCO
TAPI	RIVER TAPI AT RANDER BRIDGE(CAUSEWAY	YES	September	03/09/2019	0.99	7.9	9	7.1	9	33
TAPI	RIVER TAPI AT RANDER BRIDGE(CAUSEWAY	YES	October	01/10/2019	1.1	7.79	11	7.13	11	63
TAPI	RIVER TAPI AT RANDER BRIDGE(CAUSEWAY	YES	November	07/11/2019	1.12	7.36	12	7.2	6	41
TAPI	RIVER TAPI AT RANDER BRIDGE(CAUSEWAY	YES	December	04/12/2019	1.12	7.62	10	7.12	11	53
TAPI	RIVER TAPI AT RANDER BRIDGE(CAUSEWAY	YES	Janauary	02/01/2020	1.09	7.99	11	7.09	11	76
TAPI	RIVER TAPI AT RANDER BRIDGE(CAUSEWAY	YES	February	03/02/2020	0.99	7.7	12	7.13	9	83

				Samp ID & Dt	BOD	pH	COD	DO	FCO	TCO
TAPI	RIVER TAPI AT SWAMIVIVEKANAND BRIDGE,	YES	September	05/09/2019	1.8	7.44	12	6.62	9	41
TAPI	RIVER TAPI AT SWAMIVIVEKANAND BRIDGE,	YES	October	04/10/2019	2.11	7.18	24	6.59	9	53
TAPI	RIVER TAPI AT SWAMIVIVEKANAND BRIDGE,	YES	November	05/11/2019	1.62	7.5	18	6.71	11	53
TAPI	RIVER TAPI AT SWAMIVIVEKANAND BRIDGE,	YES	December	05/12/2019	1.51	7.16	16	6.78	11	53
TAPI	RIVER TAPI AT SWAMIVIVEKANAND BRIDGE,	YES	Janauary	03/01/2020	2.11	7.1	21	6.58	9	63
TAPI	RIVER TAPI AT SWAMIVIVEKANAND BRIDGE,	YES	February	05/02/2020	1.48	7.7	22	6.72	9	63

				Samp ID & Dt	BOD	pH	COD	DO	FCO	TCO
TAPI	RIVER TAPI AT SARDAR BRIDGE	YES	September	05/09/2019	1.62	7.46	12	6.71	8	46
TAPI	RIVER TAPI AT SARDAR BRIDGE	YES	October	04/10/2019	2.18	7.37	23	6.49	11	63
TAPI	RIVER TAPI AT SARDAR BRIDGE	YES	November	05/11/2019	1.84	7.68	19	6.76	9	61
TAPI	RIVER TAPI AT SARDAR BRIDGE	YES	December	05/12/2019	1.62	7.12	17	6.81	9	63
TAPI	RIVER TAPI AT SARDAR BRIDGE	YES	Janauary	03/01/2020	1.94	6.96	20	6.66	11	53
TAPI	RIVER TAPI AT SARDAR BRIDGE	YES	February	05/02/2020	1.62	7.68	24	6.49	11	51

				Samp ID & Dt	BOD	pH	DO	FCO	TCO
TAPI	UMARA TEMPLE	YES	September	05/09/2019	1.7	7.35	6.41	9	53
TAPI	UMARA TEMPLE	YES	October	04/10/2019	1.8	7.42	6.58	9	83
TAPI	UMARA TEMPLE	YES	November	05/11/2019	1.74	7.64	6.81	11	83
TAPI	UMARA TEMPLE	YES	December	05/12/2019	1.64	7.1	6.75	6	53
TAPI	UMARA TEMPLE	YES	Janauary	03/01/2020	2.21	7.12	6.31	11	83
TAPI	UMARA TEMPLE	YES	February	05/02/2020	1.58	7.01	6.41	9	83

Status of water quality of Bore well

River	Name of Location	Sampling & Analysis (Half Yearly) Yes-no (From month Sept-19 to Feb 2020)	Reamark	PARAMETER						
Tapi	BORE WELL OF KADOD, TA.MANDVI HALFYEARLY / S	YES		Samp ID & Dt	BOD	pH	COD	DOX	FCO	TCO
				03/10/2019	0.88	7.55	10	4.19	8	36
				Samp ID & Dt	BOD	pH	COD	DOX	FCO	TCO
Tapi	BORE WELL OF SHREE SAI ASHA PETROL PUMP(IOC),BHATHA,HAL FYEARLY / S	YES		04/10/2019	0.98	7.98	10	2.9	9	41

Status of water quality of STP								
Sr. No	STP name	STP name						
		Samp ID & Dt	samp_pt	BOD	FC	pH	TSS	COD
		Permissible Values mg/l		10	100	6.5 - 9	20	50
1	Sewage Treatment Plant-Signapore	06/01/2020	Final Outlet of the ETP ~ from final	9	11	8.37		
		04/12/2019	FROM FINAL OUTLET OF STP ~	8	9	7.13		
		13/09/2019	STP Outlet ~	12	9	7.19		
2	Sewage Treatment Plant-gavier	Samp ID & Dt	samp_pt	BOD	FC	pH	TSS	COD
		Permissible Values		10	100	6.5 - 9	20	50
		07/01/2020	From final outlet of STP ~	14	13	7.65		32
		05/11/2019	From final outlet of STP ~	7	6	7.49		
		23/10/2019	from final outlet of STP ~	31	4	7.12		
		13/09/2019	Final Outlet of STP ~	11	9	7.2		

ANNEXURE-2

Status on Transfer of Land for STPs and SPSs
(Status update from Office of The Collectorate - Surat)

તાપી પ્રોજેક્ટનાં હેતુ માટે સુએઝ પમ્પીંગ સ્ટેશન તથા સુએઝ ટ્રીટમેન્ટ પ્લાન્ટનાં આયોજન માટે જમીન ફાળવવા બાબત

અનુ.નં	વિગત	દરખાસ્તો ની સંખ્યા	રજીસ્ટરનાં અનુક્રમ નંબર	મામલતદારશ્રી પ્રમાણે રજીસ્ટરનાં અનુ.નંબર
૧	સરકારશ્રીમાં સાદર કરેલ દરખાસ્તો	6	૨, ૧૯, ૨૨, ૨૪, ૨૬, ૨૭	તમામ જમીનો ગૌચર સદરની છે.
૨	**પંચાયના નામે નીમ (ASSIGN) કરી / ફા.પ્લોટનો કબજો સુપ્રત કર્યો / SUDA-SMC વિસ્તારની જમીનમાં આગોતરો કબજો સુપ્રત કર્યો.**	7	૧૧, ૧૪, ૨૫, ૩૦, ૩૨, ૩૫, ૩૭	કામરેજ-૩, માંડવી-૨, બારડોલી-૧
૩	મે.કલેકટરશ્રીની રૂબરૂ સ્થળ તપાસ ઉપર બાકી	1	૧૨	કામરેજ (વાવ-બ્લોક નં.૬૬૭-૫)
૪	પુર્તતા માટે મામલતદારશ્રીને પરત કરેલ દરખાસ્તો	4	૨૯, ૩૧, ૩૩, ૩૪	બારડોલી-૩, ચોર્યાસી-૧, માંડવી-૧
૫	જ.મ.કા.કલમ-૩૮ હેઠળ ફાળવવાપાત્ર છે. હુકમ સહીમાં મુક્યો છે.	1	૨૧,	માંડવી-૧
૬	સુડા/એસ.એમ.સી. કચેરીને જરૂરી વિગતો / **ચર્યા** / અન્ય જમીન પસંદ કરવા જણાવેલ દરખાસ્તો	4	૩, ૧૩, ૨૦, ૩૮	કામરેજ-૩, માંડવી-૧
૭	સદર જમીન નદીકાંઠે આવેલ નથી. માંગણી મુજબનાં ક્ષેત્રફળની જમીન ઉશ્કેરખુર્દની જમીનમાંથી ફળાવાઇ જાય તેમ છે. જેથી પ્રાથમિક ટ્રષ્ટીએ આ જમીનની જરૂરીયાત રહેતી નથી. જેથી સદર માંગણી દફતરે/બંધ કરવા જરૂરી લખાણ મોકલી આપવા બાબતે જિલ્લા પંચાયત/સુડા/એસએમસી કચેરીને જણાવ્યુ છે.	1	૨૩,	માંડવી
૮	તપાસણી અહેવાલ બાકી	1	૨૮,	માંડવી
૯	ગૌચરની જમીન હોય, નોંધ મુકી છે.	1	૧૬	કામરેજ
૧૦	સરકારશ્રીની સુચનાનુંસાર મુલ્યાંકન કરવા ઉપર બાકી / આરોગ્ય અધિકારીશ્રીનાં અભિપ્રાય બાકી. નગર નિયોજકશ્રીને સુચના આપેલ છે.	12	૧, ૫, ૬, ૭, ૮, ૯, ૧૦, ૧૫,૧૬, ૧૭, ૧૮, ૩૬	કામરેજ તથા માંડવી તાલુકાની છે.
દરખાસ્તોની કુલ સંખ્યા		38		

સીટી ઇજનેરશ્રી, સુરત મહાનગરપાલિકા દ્વારા પોલ્યુશન એબટમેન્ટ એન્ડ કન્ઝર્વેશન ઓફ રીવર તાપી પ્રોજેક્ટનાં હેતુ માટે સુએઝ પમ્પીંગ સ્ટેશન તથા સુએઝ ટ્રીટમેન્ટ પ્લાન્ટનાં આયોજન માટે જમીન ફાળવવા બાબત

ક્રમ નં.	માંગણી કરનાર અધિકારીશ્રી / કચેરીનું નામ	માંગણીનો હેતુ	માંગણીવાળી જમીનની વિગત							માંગણી વાળી જમીન સામે નિમ કરવા પાત્ર જમીનની વિગત			રીમાર્ક્સ
			ગામનું નામ	તાલુકો	સર્વે/બ્લોક નંબર	૭/૧૨ મુજબ ક્ષેત્રફળ	માંગણીનું ક્ષેત્રફળ	ખુલ્લા પ્લોટના વાણિજ્યનો જંત્રી ભાવ પ્રતિ ચો.મી.	૧૦% લેખે થતી કિંમત	ગામનું નામ	તાલુકો	સર્વે/બ્લોક નંબર	
૧	સીટી ઇજનેરશ્રી, સુરત મહાનગરપાલિકા	પોલ્યુશન એબટમેન્ટ એન્ડ કન્ઝર્વેશન ઓફ રીવર તાપી પ્રોજેક્ટનાં હેતુ માટે સુએઝ પમ્પીંગ સ્ટેશન તથા સુએઝ ટ્રીટમેન્ટ પ્લાન્ટનાં આયોજન માટે	ધલા	કામરેજ	૮૬૨	૧૩૦૦૯૩	૭૪૦૦	૬૨૫	૪૬૨૫૦૦	ટીમ્બા	કામરેજ	૬૦૫	મુલ્યાંકન ઉપર બાકી / આરોગ્ય અધિકારીશ્રીનો અભિપ્રાય બાકી
૨	સીટી ઇજનેરશ્રી, સુરત મહાનગરપાલિકા	પોલ્યુશન એબટમેન્ટ એન્ડ કન્ઝર્વેશન ઓફ રીવર તાપી પ્રોજેક્ટનાં હેતુ માટે સુએઝ પમ્પીંગ સ્ટેશન તથા સુએઝ ટ્રીટમેન્ટ પ્લાન્ટનાં આયોજન માટે	કઠોર	કામરેજ	૫૨૧	૧૧૨૯૭	૧૧૨૯૭	૧૮૭૫	૨૧૧૮૧૮૮	કઠોર	કામરેજ	૩૪	નં.એ/બખપ/ કઠોર/તાપી શુધ્ધિકરણ/ વશી.૧૯૦૯/૧૯ તા.૨૩/૦૧/૨૦૨૦ થી સરકારશ્રીમાં દરખાસ્ત મોકલી
૩	સીટી ઇજનેરશ્રી, સુરત મહાનગરપાલિકા	પોલ્યુશન એબટમેન્ટ એન્ડ કન્ઝર્વેશન ઓફ રીવર તાપી પ્રોજેક્ટનાં હેતુ માટે સુએઝ પમ્પીંગ સ્ટેશન તથા સુએઝ ટ્રીટમેન્ટ પ્લાન્ટનાં આયોજન માટે	કઠોર	કામરેજ	૧	૧૨૧૨૯	૧૨૧૨૯	૨૦૨૫	૨૪૫૬૧૨૩				માંગણી પૈકીની જમીનમાં મકાન તથા દવાખાનાનું દબાણ આવેલ છે. જેથી માંગણી મુજબનાં ક્ષેત્રફળની જગ્યા ઉપલબ્ધ નથી. જેથી ઉપલબ્ધ જગ્યા આયોજન માટે અનુકુળ છે કે કેમ? તે બાબતે જરૂરી સંમતિ રજુ કરવા SMC ને જણાવા તથા દબાણનાં ક્ષેત્રફળની વિગતો મોકલી આપવા સબંધિતોને તા.૨૩/૦૧/૨૦૨૦ થી જાણ કરી.
૪	સીટી ઇજનેરશ્રી, સુરત મહાનગરપાલિકા	પોલ્યુશન એબટમેન્ટ એન્ડ કન્ઝર્વેશન ઓફ રીવર તાપી પ્રોજેક્ટનાં હેતુ માટે સુએઝ પમ્પીંગ સ્ટેશન તથા સુએઝ ટ્રીટમેન્ટ પ્લાન્ટનાં આયોજન માટે	ભરથાણા કોસાડ	ચોર્યાસી	બ્લોક નં.૪૩+૪૪ ફા.પ્લોટ નં. ૧૬૬+૧૬૭	૦	૯૫૩૦	૨૯૫૦	૨૮૧૧૩૫૦				જમીન ગૌચરણ સદરની હોય, સરકારશ્રીની સુચનાનુંસાર ગૌચરનિતી પ્રમાણે કાર્યવાહી કરવા નોંધ મુકી તા.૨૦/૦૨/૨૦૨૦ થી
૫	સીટી ઇજનેરશ્રી, સુરત મહાનગરપાલિકા	પોલ્યુશન એબટમેન્ટ એન્ડ કન્ઝર્વેશન ઓફ રીવર તાપી પ્રોજેક્ટનાં હેતુ માટે સુએઝ પમ્પીંગ સ્ટેશન તથા સુએઝ ટ્રીટમેન્ટ પ્લાન્ટનાં આયોજન માટે	ધોરણપારડી	કામરેજ	૨૬૦ (નવો-૪૫૩)	૧૦૭૦૯૯	૪૦૦૦૦	૭૫૦	૩૦૦૦૦૦૦	પાલી	કામરેજ	જુનો-૬૧ નવો-૩	મુલ્યાંકન ઉપર બાકી / આરોગ્ય અધિકારીશ્રીનો અભિપ્રાય બાકી
૬	સીટી ઇજનેરશ્રી, સુરત મહાનગરપાલિકા	પોલ્યુશન એબટમેન્ટ એન્ડ કન્ઝર્વેશન ઓફ રીવર તાપી પ્રોજેક્ટનાં હેતુ માટે સુએઝ પમ્પીંગ સ્ટેશન તથા સુએઝ ટ્રીટમેન્ટ પ્લાન્ટનાં આયોજન માટે	કરજણ	કામરેજ	૪૪૭ (નવો-૫૪૭)	૭૧૦૪૬	૫૩૦૦	૩૯૨	૨૦૭૭૬૦	ધલા	કામરેજ	૫૪૫	મુલ્યાંકન ઉપર બાકી / આરોગ્ય અધિકારીશ્રીનો અભિપ્રાય બાકી
૭	સીટી ઇજનેરશ્રી, સુરત મહાનગરપાલિકા	પોલ્યુશન એબટમેન્ટ એન્ડ કન્ઝર્વેશન ઓફ રીવર તાપી પ્રોજેક્ટનાં હેતુ માટે સુએઝ પમ્પીંગ સ્ટેશન તથા સુએઝ ટ્રીટમેન્ટ પ્લાન્ટનાં આયોજન માટે	લસકાણા	કામરેજ	૩૬	૫૪૧૦૭	૬૩૦૦	૬૦૦૦	૩૭૮૦૦૦૦	પાલી	કામરેજ	જુનો-૬૧ નવો-૩	મુલ્યાંકન ઉપર બાકી / આરોગ્ય અધિકારીશ્રીનો અભિપ્રાય બાકી
૮	સીટી ઇજનેરશ્રી, સુરત મહાનગરપાલિકા	પોલ્યુશન એબટમેન્ટ એન્ડ કન્ઝર્વેશન ઓફ રીવર તાપી પ્રોજેક્ટનાં હેતુ માટે સુએઝ પમ્પીંગ સ્ટેશન તથા સુએઝ ટ્રીટમેન્ટ પ્લાન્ટનાં આયોજન માટે	લસકાણા	કામરેજ	૧૫૯	૩૫૦૮૦	૬૩૦૦	૬૦૦૦	૩૭૮૦૦૦૦	પાલી	કામરેજ	જુનો-૬૧ નવો-૩	મુલ્યાંકન ઉપર બાકી / આરોગ્ય અધિકારીશ્રીનો અભિપ્રાય બાકી
૯	સીટી ઇજનેરશ્રી, સુરત મહાનગરપાલિકા	પોલ્યુશન એબટમેન્ટ એન્ડ કન્ઝર્વેશન ઓફ રીવર તાપી પ્રોજેક્ટનાં હેતુ માટે સુએઝ પમ્પીંગ સ્ટેશન તથા સુએઝ ટ્રીટમેન્ટ પ્લાન્ટનાં આયોજન માટે	જાતભરથાણા	કામરેજ	૬૫	૩૨૯૫૨	૬૩૦૦	૩૫૦	૨૨૦૫૦૦	અંત્રોલી	કામરેજ	૨૩૧	મુલ્યાંકન ઉપર બાકી / આરોગ્ય અધિકારીશ્રીનો અભિપ્રાય બાકી

સીટી ઇજનેરશ્રી, સુરત મહાનગરપાલિકા દ્વારા પોલ્યુશન એબટમેન્ટ એન્ડ કન્ઝર્વેશન ઓફ રીવર તાપી પ્રોજેક્ટનાં હેતુ માટે સુએઝ પમ્પીંગ સ્ટેશન તથા સુએઝ ટ્રીટમેન્ટ પ્લાન્ટનાં આયોજન માટે જમીન ફાળવવા બાબત

ક્રમ નં.	માંગણી કરનાર અધિકારીશ્રી / કચેરીનું નામ	માંગણીનો હેતુ	માંગણીવાળી જમીનની વિગત					ખુલ્લા પ્લોટના વાણિજ્યનો જંત્રી ભાવ પ્રતિ ચો.મી.	૧૦% લેખે થતી કિંમત	માંગણી વાળી જમીન સામે નિમ કરવા પાત્ર જમીનની વિગત			રીમાર્ક્સ
			ગામનું નામ	તાલુકો	સર્વે/બ્લોક નંબર	૭/૧૨ મુજબ ક્ષેત્રફળ	માંગણીનું ક્ષેત્રફળ			ગામનું નામ	તાલુકો	સર્વે/બ્લોક નંબર	
૧૦	સીટી ઇજનેરશ્રી, સુરત મહાનગરપાલિકા	પોલ્યુશન એબટમેન્ટ એન્ડ કન્ઝર્વેશન ઓફ રીવર તાપી પ્રોજેક્ટનાં હેતુ માટે સુએઝ પમ્પીંગ સ્ટેશન તથા સુએઝ ટ્રીટમેન્ટ પ્લાન્ટનાં આયોજન માટે	કોળીભરથાણા	કામરેજ	૩૮૮/૧ (નવો ૪૪૪)	૧૫૫૨૩૭	૪૮૦૦	૧૩૫૦	૬૪૮૦૦૦	ટીમ્બા	કામરેજ	૬૦૫	મુલ્યાંકન ઉપર બાકી / આરોગ્ય અધિકારીશ્રીનો અભિપ્રાય બાકી
૧૧	સીટી ઇજનેરશ્રી, સુરત મહાનગરપાલિકા	પોલ્યુશન એબટમેન્ટ એન્ડ કન્ઝર્વેશન ઓફ રીવર તાપી પ્રોજેક્ટનાં હેતુ માટે સુએઝ પમ્પીંગ સ્ટેશન તથા સુએઝ ટ્રીટમેન્ટ પ્લાન્ટનાં આયોજન માટે	વાવ	કામરેજ	જુનો-૧૫+૧૬ નવો-૨૭+૨૮ ફા.પ્લોટ નં.૧૭	૬૬૩૬	૧૫૦૦.	૨૩૫૦.	૩૫૨૫૦૦				હુકમ S.M.C./જમીન ફાળવણી/વશી.૧૯૬/૨૦૨૦ તા.૧૦/૦૨/૨૦૨૦ આગોતરો કબજો સુપ્રત કર્યો. મુલ્યાંકન થયા બાદ સરકારશ્રીમાં દરખાસ્ત સાદર કરવી.
૧૨	સીટી ઇજનેરશ્રી, સુરત મહાનગરપાલિકા	પોલ્યુશન એબટમેન્ટ એન્ડ કન્ઝર્વેશન ઓફ રીવર તાપી પ્રોજેક્ટનાં હેતુ માટે સુએઝ પમ્પીંગ સ્ટેશન તથા સુએઝ ટ્રીટમેન્ટ પ્લાન્ટનાં આયોજન માટે	વાવ	કામરેજ	જુનો-૬૬૭/૫, નવો-૮૦૩ ફા.પ્લોટ નં.૧૨૮	૧૫૩૮૨	૧૩૬૦૦	૨૯૦૦	૩૯૪૪૦૦૦				નં.એ/બખપ/તા.શુ./વાવ/વશી.૧૦૩૭/૨૦૧૯ તા.૧૪/૧૦/૨૦૧૯ થી સ્મશાન ગૃહ માટે નીમ થયેલ હોવાથી દફતરે કરી. ત્યારબાદ સુડાની ટી.પી.સ્કીમમા બદલાણની રજુઆત બાબતે નોંધ મુકેલ પરંતુ મે.કલેકટરશ્રીની રૂબરૂ સ્થળ તપાસ માટે બાકી.
૧૩	સીટી ઇજનેરશ્રી, સુરત મહાનગરપાલિકા	પોલ્યુશન એબટમેન્ટ એન્ડ કન્ઝર્વેશન ઓફ રીવર તાપી પ્રોજેક્ટનાં હેતુ માટે સુએઝ પમ્પીંગ સ્ટેશન તથા સુએઝ ટ્રીટમેન્ટ પ્લાન્ટનાં આયોજન માટે	ખોલવડ	કામરેજ	સર્વે નં.૪૯૬ જુનો બ્લોક નં.૪૫૫ નવો બ્લોક નં.૩૧૩૬ ફા.પ્લોટ નં. ૬૯/એ	૧૧૮૯૨	૨૩૦૦	૦	૦	કઠોર	કામરેજ	૧૪	બદલાણનાં ધોરણે માંગણી હોય, ટી.પી.સ્કીમમાં કઇ જમીન સરકારશ્રીને ફાળવવાના છે તે બાબતે SUDA/SMC ની સંમતિ મંગાવી તથા દબાણ દુર કરવા મામશ્રીને જાણ કરી. તા.૦૪/૦૨/૨૦૨૦ નાં પત્રથી
૧૪	સીટી ઇજનેરશ્રી, સુરત મહાનગરપાલિકા	પોલ્યુશન એબટમેન્ટ એન્ડ કન્ઝર્વેશન ઓફ રીવર તાપી પ્રોજેક્ટનાં હેતુ માટે સુએઝ પમ્પીંગ સ્ટેશન તથા સુએઝ ટ્રીટમેન્ટ પ્લાન્ટનાં આયોજન માટે	ખોલવડ	કામરેજ	નવો-૩૧૨૮ ફા.પ્લોટ નં.૫૯/૬૦, રીઝર્વેશન નં.૧૫૭, ૧૬૬	૫૦૬૦૦	૫૦૬૦૦	૦	૦				ફા.પ્લોટ નં.૧૫૭+૧૬૬ ની જમીનનો કબજો SMC/સુડાને સુપ્રત કરવા મામલતદારશ્રીને જાણ કરી. તા.૨૭/૦૧/૨૦૨૦ થી
૧૫	સીટી ઇજનેરશ્રી, સુરત મહાનગરપાલિકા	પોલ્યુશન એબટમેન્ટ એન્ડ કન્ઝર્વેશન ઓફ રીવર તાપી પ્રોજેક્ટનાં હેતુ માટે સુએઝ પમ્પીંગ સ્ટેશન તથા સુએઝ ટ્રીટમેન્ટ પ્લાન્ટનાં આયોજન માટે	કામરેજ	કામરેજ	૫૯૮/૧	૪૧૩૭૨૮	૫૦૨૦૦	૩૬૬૩	૧૮૩૮૮૨૬૦	દેથલી	કામરેજ	૨૨૯	નં.એ/બખપ/કામરેજ/તાપી શુધ્ધિકરણ/વશી.૧૭૨૫/૧૯ તા.૧૪/૧૦/૨૦૧૯ થી સરકારશ્રીમાં દરખાસ્ત મોકલી
૧૬	સીટી ઇજનેરશ્રી, સુરત મહાનગરપાલિકા	પોલ્યુશન એબટમેન્ટ એન્ડ કન્ઝર્વેશન ઓફ રીવર તાપી પ્રોજેક્ટનાં હેતુ માટે સુએઝ પમ્પીંગ સ્ટેશન તથા સુએઝ ટ્રીટમેન્ટ પ્લાન્ટનાં આયોજન માટે	ખોલેશ્વર	કામરેજ	૧૫૩ (નવો-૧૫૭)	૪૭૯૯	૧૮૫૦	૧૨૦૦	૨૨૨૦૦૦	ભૈરવ	કામરેજ	૭	મુલ્યાંકન ઉપર બાકી / આરોગ્ય અધિકારીશ્રીનો અભિપ્રાય બાકી
૧૭	સીટી ઇજનેરશ્રી, સુરત મહાનગરપાલિકા	પોલ્યુશન એબટમેન્ટ એન્ડ કન્ઝર્વેશન ઓફ રીવર તાપી પ્રોજેક્ટનાં હેતુ માટે સુએઝ પમ્પીંગ સ્ટેશન તથા સુએઝ ટ્રીટમેન્ટ પ્લાન્ટનાં આયોજન માટે	ડુંગરા	કામરેજ	૫૬૮	૧૭૬૭૪૬	૩૫૫૦	૧૮૦૦	૬૩૯૦૦૦	ડુંગરા	કામરેજ	જુનો-૨૬ નવો-૨૩	મુલ્યાંકન ઉપર બાકી / આરોગ્ય અધિકારીશ્રીનો અભિપ્રાય બાકી
૧૮	સીટી ઇજનેરશ્રી, સુરત મહાનગરપાલિકા	પોલ્યુશન એબટમેન્ટ એન્ડ કન્ઝર્વેશન ઓફ રીવર તાપી પ્રોજેક્ટનાં હેતુ માટે સુએઝ પમ્પીંગ સ્ટેશન તથા સુએઝ ટ્રીટમેન્ટ પ્લાન્ટનાં આયોજન માટે	ધાતવા	કામરેજ	૧	૧૬૨૬૭૭	૧૯૦૦	૨૯૨	૫૫૪૮૦	નેત્રંગ	કામરેજ	૮૮	મુલ્યાંકન ઉપર બાકી / આરોગ્ય અધિકારીશ્રીનો અભિપ્રાય બાકી

સીટી ઇજનેરશ્રી, સુરત મહાનગરપાલિકા દ્વારા પોલ્યુશન એબટમેન્ટ એન્ડ કન્ઝર્વેશન ઓફ રીવર તાપી પ્રોજેક્ટનાં હેતુ માટે સુએઝ પમ્પીંગ સ્ટેશન તથા સુએઝ ટ્રીટમેન્ટ પ્લાન્ટનાં આયોજન માટે જમીન ફાળવવા બાબત

ક્રમ નં.	માંગણી કરનાર અધિકારીશ્રી / કચેરીનું નામ	માંગણીનો હેતુ	માંગણીવાળી જમીનની વિગત							માંગણી વાળી જમીન સામે નિમ કરવા પાત્ર જમીનની વિગત			રીમાર્ક્સ
			ગામનું નામ	તાલુકો	સર્વે/બ્લોક નંબર	૭/૧૨ મુજબ ક્ષેત્રફળ	માંગણીનું ક્ષેત્રફળ	ખુલ્લા પ્લોટના વાણિજ્યનો જંત્રી ભાવ પ્રતિ ચો.મી.	૧૦% લેખે થતી કિંમત	ગામનું નામ	તાલુકો	સર્વે/બ્લોક નંબર	
૧૯	જિલ્લા વિકાસ અધિકારીશ્રી, સુરત	પોલ્યુશન એબટમેન્ટ એન્ડ કન્ઝર્વેશન ઓફ રીવર તાપી પ્રોજેક્ટનાં હેતુ માટે સુએઝ પમ્પીંગ સ્ટેશન તથા સુએઝ ટ્રીટમેન્ટ પ્લાન્ટનાં આયોજન માટે	પાટના	માંડવી	૩૧	૩૭૩૦૦	૧૯૫૦	૨૪૦	૪૬૮૦૦	નાનીચેર	માંડવી	૧૩	નં.એ/બખપ/ પાટના/તાપી શુધ્ધિકરણ/ વશી.૧૮૭૯/૧૯ તા.૨૩/૦૧/૨૦૨૦ થી સરકારશ્રીમાં દરખાસ્ત મોકલી
૨૦	જિલ્લા વિકાસ અધિકારીશ્રી, સુરત	પોલ્યુશન એબટમેન્ટ એન્ડ કન્ઝર્વેશન ઓફ રીવર તાપી પ્રોજેક્ટનાં હેતુ માટે સુએઝ પમ્પીંગ સ્ટેશન તથા સુએઝ ટ્રીટમેન્ટ પ્લાન્ટનાં આયોજન માટે	વરેલી	માંડવી	૧૭, ૧૮, ૧૯	૨૧૭૫૨	૧૦૪૦૦	૨૪૦	૨૪૯૬૦૦	નાનીચેર	માંડવી	૪	માંગણી પૈકીની બ્લોક નં.૧૭+૧૮ માં ઘરોના દબાણ આવેલ છે. જેથી માંગણી મુજબનાં ક્ષેત્રફળની જગ્યા ઉપલબ્ધ નથી. જેથી ઉપલબ્ધ જગ્યા આયોજન માટે અનુકુળ છે કે કેમ? તે બાબતે જરૂરી સંમતિ રજુ કરવા જિલ્લા પંચાયતને તા.૨૩/૦૧/૨૦૨૦ નાં રોજ જણાવ્યુ તથા દબાણ બાબતે મામશ્રીને રીપોર્ટ કરવા જણાવ્યુ.
૨૧	જિલ્લા વિકાસ અધિકારીશ્રી, સુરત	પોલ્યુશન એબટમેન્ટ એન્ડ કન્ઝર્વેશન ઓફ રીવર તાપી પ્રોજેક્ટનાં હેતુ માટે સુએઝ પમ્પીંગ સ્ટેશન તથા સુએઝ ટ્રીટમેન્ટ પ્લાન્ટનાં આયોજન માટે	તરસાડા	માંડવી	૧૩	૨૩૭૪૩	૪૩૦૦	૫૩૦	૨૨૭૯૦૦				જ.મ.કા.કલમ-૩૮ મુજબ જમીન ફાળવવા સુધારા નોંધ મુકી છે. તા.૨૮/૦૨/૨૦૨૦ થી
૨૨	જિલ્લા વિકાસ અધિકારીશ્રી, સુરત	પોલ્યુશન એબટમેન્ટ એન્ડ કન્ઝર્વેશન ઓફ રીવર તાપી પ્રોજેક્ટનાં હેતુ માટે સુએઝ પમ્પીંગ સ્ટેશન તથા સુએઝ ટ્રીટમેન્ટ પ્લાન્ટનાં આયોજન માટે	ઉશ્કેદ ખુર્દ	માંડવી	૫૭/૧	૫૭૩૬૪	૨૭૦૦	૨૪૨	૬૫૩૪૦	નાનીચેર	માંડવી	૪૬	નં.એ/બખપ/ ઉશ્કેરખુર્દ/તાપી શુધ્ધિકરણ/ વશી.૧૮૭૪/૧૯ તા.૨૩/૦૧/૨૦૨૦ થી સરકારશ્રીમાં દરખાસ્ત મોકલી
૨૩	જિલ્લા વિકાસ અધિકારીશ્રી, સુરત	પોલ્યુશન એબટમેન્ટ એન્ડ કન્ઝર્વેશન ઓફ રીવર તાપી પ્રોજેક્ટનાં હેતુ માટે સુએઝ પમ્પીંગ સ્ટેશન તથા સુએઝ ટ્રીટમેન્ટ પ્લાન્ટનાં આયોજન માટે	ગામતળાવ બુજરંગ	માંડવી	૧, ૨	૨૦૫૩૮	૨૭૦૦	૨૪૪	૬૫૮૮૦	નાનીચેર	માંડવી	૧૩	સદર જમીન નદીકાંઠે આવેલ નથી. માંગણી મુજબનાં ક્ષેત્રફળની જમીન ઉશ્કેરખુર્દની જમીનમાંથી ફળાવાઇ જાય તેમ છે. જેથી પ્રાથમિક દ્રષ્ટીએ આ જમીનની જરૂરીયાત રહેતી નથી. તે બાબતે જિલ્લા પંચાયત/સુડા/એસએમસી કચેરીને જણાવી માંગણી બંધા/દફતરે કરવા જરૂરી લખાણા અત્રે મોકલી આપવા જિલ્લા પંચાયત/સુડા/એસએમસી કચેરીને જણાવ્યુ તા.૨૧/૦૧/૨૦૨૦ થી
૨૪	જિલ્લા વિકાસ અધિકારીશ્રી, સુરત	પોલ્યુશન એબટમેન્ટ એન્ડ કન્ઝર્વેશન ઓફ રીવર તાપી પ્રોજેક્ટનાં હેતુ માટે સુએઝ પમ્પીંગ સ્ટેશન તથા સુએઝ ટ્રીટમેન્ટ પ્લાન્ટનાં આયોજન માટે	ખંજરોલી	માંડવી	૯૫	૫૦૫૯	૧૨૫૦	૧૫૧	૧૮૮૭૫	નાનીચેર	માંડવી	૧૩	નં.એ/બખપ/ ખંજરોલી/તાપી શુધ્ધિકરણ/ વશી.૧૮૮૧/૧૯ તા.૨૩/૦૧/૨૦૨૦ થી સરકારશ્રીમાં દરખાસ્ત મોકલી
૨૫	જિલ્લા વિકાસ અધિકારીશ્રી, સુરત	પોલ્યુશન એબટમેન્ટ એન્ડ કન્ઝર્વેશન ઓફ રીવર તાપી પ્રોજેક્ટનાં હેતુ માટે સુએઝ પમ્પીંગ સ્ટેશન તથા સુએઝ ટ્રીટમેન્ટ પ્લાન્ટનાં આયોજન માટે	કમલાપોર	માંડવી	૪૦૭	૫૮૫૭૮	૯૯૦૦	૩૨૦	૩૧૬૮૦૦				હુકમ ક્રમાંક:એ/બખપ/જમીન ફાળવણી/વશી.૧૮૪૧/૧૯ તા.૨૭/૦૧/૨૦૨૦ થી ગ્રામ પંચાયતના નામે જમીન નીમ કરી
૨૬	જિલ્લા વિકાસ અધિકારીશ્રી, સુરત	પોલ્યુશન એબટમેન્ટ એન્ડ કન્ઝર્વેશન ઓફ રીવર તાપી પ્રોજેક્ટનાં હેતુ માટે સુએઝ પમ્પીંગ સ્ટેશન તથા સુએઝ ટ્રીટમેન્ટ પ્લાન્ટનાં આયોજન માટે	ઉન	માંડવી	૪/પૈકી/૧	૩૧૮૬૯	૧૬૫૦	૨૪૫	૪૦૪૨૫	નાનીચેર	માંડવી	૧૩	નં.એ/બખપ/ ઉન/તાપી શુધ્ધિકરણ/ વશી.૧૮૭૮/૧૯ તા.૨૩/૦૧/૨૦૨૦ થી સરકારશ્રીમાં દરખાસ્ત મોકલી

સીટી ઇજનેરશ્રી, સુરત મહાનગરપાલિકા દ્વારા પોલ્યુશન એબટમેન્ટ એન્ડ કન્ઝર્વેશન ઓફ રીવર તાપી પ્રોજેક્ટનાં હેતુ માટે સુએઝ પમ્પીંગ સ્ટેશન તથા સુએઝ ટ્રીટમેન્ટ પ્લાન્ટનાં આયોજન માટે જમીન ફાળવવા બાબત

ક્રમ નં.	માંગણી કરનાર અધિકારીશ્રી / કચેરીનું નામ	માંગણીનો હેતુ	માંગણીવાળી જમીનની વિગત					ખુલ્લા પ્લોટના વાણિજ્યનો જંત્રી ભાવ પ્રતિ ચો.મી.	૧૦% લેખે થતી કિંમત	માંગણી વાળી જમીન સામે નિમ કરવા પાત્ર જમીનની વિગત			રીમાર્ક્સ
			ગામનું નામ	તાલુકો	સર્વે/બ્લોક નંબર	૭/૧૨ મુજબ ક્ષેત્રફળ	માંગણીનું ક્ષેત્રફળ			ગામનું નામ	તાલુકો	સર્વે/બ્લોક નંબર	
૨૭	જિલ્લા વિકાસ અધિકારીશ્રી, સુરત	પોલ્યુશન એબટમેન્ટ એન્ડ કન્ઝર્વેશન ઓફ રીવર તાપી પ્રોજેક્ટનાં હેતુ માટે સુએઝ પમ્પીંગ સ્ટેશન તથા સુએઝ ટ્રીટમેન્ટ પ્લાન્ટનાં આયોજન માટે	રતનીયા	માંડવી	૮૪	૧૯૭૨૯	૨૨૫૦	૨૫૩	૫૬૯૨૫	નાનીચેર	માંડવી	૧૩	નં.એ/બખપ/રતનીયા/તાપી શુધ્ધિકરણ/ વશી.૧૮૭૭/૧૯ તા.૨૩/૦૧/૨૦૨૦ થી સરકારશ્રીમાં દરખાસ્ત મોકલી
૨૮	જિલ્લા વિકાસ અધિકારીશ્રી, સુરત	પોલ્યુશન એબટમેન્ટ એન્ડ કન્ઝર્વેશન ઓફ રીવર તાપી પ્રોજેક્ટનાં હેતુ માટે સુએઝ પમ્પીંગ સ્ટેશન તથા સુએઝ ટ્રીટમેન્ટ પ્લાન્ટનાં આયોજન માટે	માંડવી	માંડવી	૩૫૫	૮૦૦૦૦	૨૦૦૦૦	૩૫૦૦	૭૦૦૦૦૦૦				તપાસણી દરખાસ્ત મળેલ નથી.
૨૯	જિલ્લા વિકાસ અધિકારીશ્રી, સુરત	પોલ્યુશન એબટમેન્ટ એન્ડ કન્ઝર્વેશન ઓફ રીવર તાપી પ્રોજેક્ટનાં હેતુ માટે સુએઝ પમ્પીંગ સ્ટેશન તથા સુએઝ ટ્રીટમેન્ટ પ્લાન્ટનાં આયોજન માટે	પુનાગામ	માંડવી	૨૩૩	૬૨૦૧૯	૨૦૦૦	૨૪૬	૪૯૨૦૦				ગૌચરણ સદરની જમીન હોય, સામે નિમ કરવાની વિગતો સહ દરખાસ્ત તૈયાર કરી મોકલી આપવા મામલતદારશ્રીને તા.૨૭/૦૧/૨૦૨૦ થી જણાવ્યુ
૩૦	જિલ્લા વિકાસ અધિકારીશ્રી, સુરત	પોલ્યુશન એબટમેન્ટ એન્ડ કન્ઝર્વેશન ઓફ રીવર તાપી પ્રોજેક્ટનાં હેતુ માટે સુએઝ પમ્પીંગ સ્ટેશન તથા સુએઝ ટ્રીટમેન્ટ પ્લાન્ટનાં આયોજન માટે	બૌધાન	માંડવી	૪૧૪	૩૮૪૬૫૫	૧૧૩૦૦	૩૮૬	૪૩૬૧૮૦				હુકમ ક્રમાંક:એ/બખપ/જમીન ફાળવણી/વશી.૧૮૪૦/૧૯ તા.૨૭/૦૧/૨૦૨૦ થી ગ્રામ પંચાયતના નામે જમીન નીમ કરી
૩૧	જિલ્લા વિકાસ અધિકારીશ્રી, સુરત	પોલ્યુશન એબટમેન્ટ એન્ડ કન્ઝર્વેશન ઓફ રીવર તાપી પ્રોજેક્ટનાં હેતુ માટે સુએઝ પમ્પીંગ સ્ટેશન તથા સુએઝ ટ્રીટમેન્ટ પ્લાન્ટનાં આયોજન માટે	મીયાવાડી	બારડોલી	૧૮૦/પી/૧/૧	૩૪૯૯૪૬	૧૭૯૦૦	૧૮૦	૩૨૨૨૦૦				સંપુર્ણ જમીન અન્ય ખાતાને ફાળવણી થઇ ગયેલ હોવાનું જણાય છે. જેથી માપણી કરી તે મુજબ રેકર્ડ સુધારો કરવાની કાર્યવાહી કરવા મામલતદારશ્રીને જણાવેલ છે તથા વિકલ્પે અન્ય જગ્યા પસંદ કરી માંગણી કરવા સુડા/જિલ્લા પંચાયત/એસએમસીને તા.૨૧/૦૧/૨૦૨૦ નાં પત્રથી જાણ કરી .
૩૨	જિલ્લા વિકાસ અધિકારીશ્રી, સુરત	પોલ્યુશન એબટમેન્ટ એન્ડ કન્ઝર્વેશન ઓફ રીવર તાપી પ્રોજેક્ટનાં હેતુ માટે સુએઝ પમ્પીંગ સ્ટેશન તથા સુએઝ ટ્રીટમેન્ટ પ્લાન્ટનાં આયોજન માટે	ભામૈયા	બારડોલી	૧૦૦	૨૭૭૨૧	૧૦૫૦	૪૨૫	૪૪૬૨૫				હુકમ ક્રમાંક:એ/બખપ/જમીન ફાળવણી/વશી.૧૭૭૫/૧૯ તા.૦૩/૦૨/૨૦૨૦ થી ગ્રામ પંચાયતના નામે જમીન નીમ કરી
૩૩	જિલ્લા વિકાસ અધિકારીશ્રી, સુરત	પોલ્યુશન એબટમેન્ટ એન્ડ કન્ઝર્વેશન ઓફ રીવર તાપી પ્રોજેક્ટનાં હેતુ માટે સુએઝ પમ્પીંગ સ્ટેશન તથા સુએઝ ટ્રીટમેન્ટ પ્લાન્ટનાં આયોજન માટે	વાધેચાકડોદ	બારડોલી	૨૧૪/પી/૧	૪૦૩૬૮	૧૬૦૦	૪૦૫	૬૪૮૦૦				સત્તાપ્રકાર ગૌચર છે કે સરકારી તે બાબતે ખાત્રી કરાવવા પાત્ર હોય, મામલતદારશ્રીને તા.૨૧/૦૧/૨૦૨૦ થી પરત કર્યુ.
૩૪	જિલ્લા વિકાસ અધિકારીશ્રી, સુરત	પોલ્યુશન એબટમેન્ટ એન્ડ કન્ઝર્વેશન ઓફ રીવર તાપી પ્રોજેક્ટનાં હેતુ માટે સુએઝ પમ્પીંગ સ્ટેશન તથા સુએઝ ટ્રીટમેન્ટ પ્લાન્ટનાં આયોજન માટે	ઉછરેલી મોરી	બારડોલી	૧૨૬/અ/૧	૧૦૨૬૮	૯૫૦	૪૪૦	૪૧૮૦૦				માંગણી મુજબનાં ક્ષેત્રફળની જગ્યા ઉપલબ્ધ નથી. જેથી આયોજન માટે અમુકુળ છે કે કેમ? તે બાબતે જરૂરી સંમતિ રજુ કરવા જિલ્લા પંચાયતને જણાવ્યુ તથા સતાપ્રકાર ખાનગી છે કે સરકારી તેની ચકાસણી માટે મામલતદારશ્રીને પ્રકરણ પરત કર્યુ. તા.૨૫/૧૧/૨૦૧૯
૩૫	જિલ્લા વિકાસ અધિકારીશ્રી, સુરત	પોલ્યુશન એબટમેન્ટ એન્ડ કન્ઝર્વેશન ઓફ રીવર તાપી પ્રોજેક્ટનાં હેતુ માટે સુએઝ પમ્પીંગ સ્ટેશન તથા સુએઝ ટ્રીટમેન્ટ પ્લાન્ટનાં આયોજન માટે	માછી	કામરેજ	૧૯૫ નવો-૪	૬૪૭૯	૧૦૦૦	૫૦૦	૫૦૦૦૦				હુકમ ક્રમાંક:એ/બખપ/જમીન ફાળવણી/વશી.૧૭૨૮/૧૯ તા.૨૭/૦૧/૨૦૨૦ થી ગ્રામ પંચાયતના નામે જમીન નીમ કરી

સીટી ઇજનેરશ્રી, સુરત મહાનગરપાલિકા દ્વારા પોલ્યુશન એબટમેન્ટ એન્ડ કન્ઝર્વેશન ઓફ રીવર તાપી પ્રોજેકટનાં હેતુ માટે સુએઝ પમ્પીંગ સ્ટેશન તથા સુએઝ ટ્રીટમેન્ટ પ્લાન્ટનાં આયોજન માટે જમીન ફાળવવા બાબત

ક્રમ નં.	માંગણી કરનાર અધિકારીશ્રી / કચેરીનું નામ	માંગણીનો હેતુ	માંગણીવાળી જમીનની વિગત					ખુલ્લા પ્લોટના વાણિજ્યનો જંત્રી ભાવ પ્રતિ ચો.મી.	૧૦% લેખે થતી કિંમત	માંગણી વાળી જમીન સામે નિમ કરવા પાત્ર જમીનની વિગત			રીમાર્ક્સ
			ગામનું નામ	તાલુકો	સર્વે/બ્લોક નંબર	૭/૧૨ મુજબ ક્ષેત્રફળ	માંગણીનું ક્ષેત્રફળ			ગામનું નામ	તાલુકો	સર્વે/બ્લોક નંબર	
૩૬	જિલ્લા વિકાસ અધિકારીશ્રી, સુરત	પોલ્યુશન એબટમેન્ટ એન્ડ કન્ઝર્વેશન ઓફ રીવર તાપી પ્રોજેકટનાં હેતુ માટે સુએઝ પમ્પીંગ સ્ટેશન તથા સુએઝ ટ્રીટમેન્ટ પ્લાન્ટનાં આયોજન માટે	સેવણી	કામરેજ	૧ નવો-૫૯૬	૭૪૫૮૯	૪૮૦૦	૪૨૦	૨૦૧૬૦૦	વિહાણ	કામરેજ	૩૪૨	મુલ્યાંકન ઉપર બાકી / આરોગ્ય અધિકારીશ્રીનો અભિપ્રાય બાકી
૩૭	જિલ્લા વિકાસ અધિકારીશ્રી, સુરત	પોલ્યુશન એબટમેન્ટ એન્ડ કન્ઝર્વેશન ઓફ રીવર તાપી પ્રોજેકટનાં હેતુ માટે સુએઝ પમ્પીંગ સ્ટેશન તથા સુએઝ ટ્રીટમેન્ટ પ્લાન્ટનાં આયોજન માટે	ટીંબા	કામરેજ	૩૦૮ નવો-૧૮૬	૪૪૨૮	૩૯૫૦	૪૦૦	૧૫૮૦૦૦				હુકમ ક્રમાંક:એ/બખપ/જમીન ફાળવણી/વશી.૧૭૩૦/૧૯ તા.૨૭/૦૧/૨૦૨૦ થી ગ્રામ પંચાયતના નામે જમીન નીમ કરી
૩૮	સીટી ઇજનેરશ્રી, સુરત મહાનગરપાલિકા	પોલ્યુશન એબટમેન્ટ એન્ડ કન્ઝર્વેશન ઓફ રીવર તાપી પ્રોજેકટનાં હેતુ માટે સુએઝ પમ્પીંગ સ્ટેશન તથા સુએઝ ટ્રીટમેન્ટ પ્લાન્ટનાં આયોજન માટે	ખોલવડ	કામરેજ	સર્વે નં.૨૦૯/૧, જુનો-૯૬ નવો-૨૮૭૨ ફા.પ્લોટ નં.૪૩	૩૦૯૨	૧૮૫૫						બદલણનાં ધોરણે માંગણી કરેલ હોય, માંગણીવાળી જમીનની સામે સરકારશ્રીને કયા બ્લોક /ફા.પ્લોટની જમીન ફાળવવાના છે તે અંગે વિગતો રજુ કરવા સુડા/એસએમસીને જાણ કરી તા.૦૩/૦૨/૨૦૨૦ થી
									Rs. 5,28,65,045				

રીમાર્ક્સ:-અનુ. નં.૧૩+૧૪ વાળી જમીનોના જંત્રીભાવો મંગાવેલ છે. જે મળેલ નથી.

MINUTES OF MEETING

Date & Time: **11th September 2020 (11:00 hrs IST)**

Attendees:
1. Shri E. H. Pathan (Executive Engineer & Head – Drainage Department, SMC)
2. Shri Bhiarav B. Desai (Executive Engineer – Tapi Shuddhikaran Project, SMC)
3. Shri Parag U Dave (Regional Officer, Gujarat Pollution Control Board, Surat)
4. Shri Dharmesh Mistry (I/C Town Planner, Town Development Department, SMC)
5. Shri H.D. Patel(EE, Irrigation Department, Surat Circle)
6. Shri/Smt Rachita Desai (Dy Town Planner, Town Planning Department, SMC)
7. Shri Trushit Desai (Consultant – SMC / NGT WZ-50/2018)

- No members from Gujarat Urban Development Mission(GUDM), Collectorate and Gujarat Water Supply and Sewerage Board (GWSSB) were present.

Location: Virtual Meeting Platform (ZOOM)

Subject: Hon'ble NGT Order Dated 16 July 2020 in the case of WZ 50/2018 and action plan of compliance plan thereof

A. In matter of Tapi River pollution etc., Environment Interest Litigation (EIL) was filed by Nav Yuva Sangathan and others vide original application no. 50/2018 (WZ) at National Green Tribunal(NGT), Pune and Hon'ble NGT has passed an order on 25th February 2019 to form a committee to review and coordinate the necessary measures for Tapi Shuddhikaran project progress.

B. In compliance with the order of Hon'ble NGT dated 25th February 2019; para-13, A Committee comprising of Five Members (Representatives of Different Departments & Agencies) was constituted to review and co-ordinate the necessary measures, with Surat Municipal Corporation as The Nodal agency for compliance and co-ordination. The Committee had completed Six Committee meetings till 17th March 2020

C. 7th (Eighth) meeting of The Committee was convened at Virtual Meeting platform- Zoom at 11.00 AM on 11th September 2020, in compliance with various guidelines and directives in effect in regard of ongoing COVID-19 pandemic

D. Following representatives of the relevant authorities were present in the meeting,-

(1) Narmada Water resources, Water Supply & Kalpasar Department, Gujarat was represented by Mr. H.D. Patel, Executive Engineer, Surat Irrigation Circle

(2) Gujarat Pollution Control Board (GPCB) was represented by Mr. Parag U. Dave, Regional Officer, Gujarat Pollution Control Board, Surat Regional Office

(3) Commissioner shri, Surat Municipal Corporation was represented by Mr. E. H. Pathan, Executive Engineer & Head of Drainage Department, Surat Municipal Corporation (SMC), Mr. Bhairav Desai, Executive Engineer, Tapi Shuddhikaran Project (TSP), Mr. Dharmesh Mistry, I/C Town Planner, Town Development Department, Mr. Vijay Desai, Deputy Town Development Officer, Town Development Department,

Mrs. Rachita Desai, Deputy Town Planner, Town Planning Department, Surat Municipal Corporation (SMC)

The following points were discussed during the meeting

1. Mr. E. H. Pathan of SMC welcomes the representatives of the Committee Members and explained the proceedings of the aforementioned case and status thereof. Mr. E.H. Pathan also explained the agenda of the meeting. Mr E.H. Pathan informed the quorum that the case no 50/2018 has been transferred to the Principal Bench of Hon'ble National Green Tribunal and will merged with case no. 673/2018 as per the order of Hon'ble NGT order of July-2020. He also informed that the next hearing is scheduled on 21st September 2020 at The Principal Bench of Hon'ble NGT. He further informed that,-
   a) SMC has already been doing following actions to avoid disposal of Municipal Solid Waste into River Tapi.
   b) Catch-pits are installed with special design to control disposal of waste into River Tapi. He further informed that approximately 43,000 Catch-pits are fitted with cement concrete jali to prevent plastic and solid waste entry in to drain. Moreover all the outlets into natural resource has also been fitted with screen to prevent solid waste entry in to natural water drain.
   c) In regards of status of STPs, in jurisdiction of SMC, out of 4(four) Construction of 01 STP is completed and 3 STPs are in progress. However, some delays are expected in completion of construction and commissioning of STPs due to time lost due to various guidelines, directives and difficult times of COVID-19 pandemic.
   d) In regard of construction of STPs outside jurisdiction of SMC but within jurisdiction of SUDA, 2 STPs (94.96 MLD) are in progress and 2 package tenders have been invited for construction of 12 STPs totaling a treatment capacity of 83.36 MLD and the tenders are live online. The Completion and Commissioning of these STPs are too expected to be delayed till end of 2022 due to reasons explained vide para 1(c) above.
   e) In regard of the in-situ remediation of Drains, SMC has invited Expression of Interest (EoI) from 18 Companies / Organizations, and in response, SMC has received EoI from 2 companies / organizations. NEERI, Nagpur was also invited to submit the proposal for in-situ remediation of drains till STPs are constructed.
   f) Status of availability of land was also asked, that could not get replied as representative of Collectarate were not present.
   g) From Govt. of Gujarat, Rs.167.07 crore (Prorata Grant of GoI scheme) is yet to be received. But could not get replied as representative of GUDM was not present.
2. Mr Dharmesh Mistry of Town Development Department of SMC inform the Committee Members that Works related to demarcation of No-Construction Zone, Restricted Zone along-with delineation of Restricted Activities – along the stretch of Tapi River, are under progress in consultation with the Town Planning Department of The State. An

Affidavit in this regard was already submitted to Hon'ble NGT by Town Planning Department of SMC.

3. Mr Bhairav Desai requested Representatives of Irrigation Department to share the details and updates on approval for desilting in the upstream of Singanpore Weir

4. Mr. H.D. Patel, Executive Engineer, Surat Irrigation Circle has stated that principal approval is obtained for desilting in the upstream of Singanpore Weir

5. Mr. P.U. Dave, Regional Officer, GPCB-Surat RO stated that water quality in river Tapi is being checked regularly. The water quality data of samples along stretch of Tapi River during the period March-August, 2020 are shared with SMC. He also requested all Committee Members to share affidavits by various departments under multiple cases of River Pollution with other Members of Committees, so as to avoid mismatches and conflicting / contradicting submissions to Courts of Law. He confirmed the receipt of Minutes of Meeting held at The Collector Office, Surat District Collectorate on this matter. He requested SMC to share various Technical and Financial details of TSP Project for presentation to the Chief Secretary of The State, Gujarat, as and when required

6. Mr. H.D. Patel, Executive Engineer, Surat Irrigation Circle has requested SMC to share update on demarcation of Red and Blue Line. He has also requested SMC to share the affidavit filed by Town Planning Department of SMC in this regard.

7. Mr. E.H. Pathan, Executive Engineer, Surat Municipal Corporation, requested all committee members to review status updates and compile updated information on the responsibilities entrusted upon various departments, as they might be required to be provided before/during scheduled hearing at Hon'ble NGT

8. Meeting was ended with vote of thanks from chairs.

Executive Engineer &
Divisional Head (Drainage)
Surat Municipal Corporation

DNG/OUT/No/ 1735
Dt. 19/09/2020

MINUTES OF MEETING

Date & Time: 12th January 2021(12:00 hrs IST)

Attendees: 1. Shri Hitendra Suthar (Executive Engineer – TSP Project, SMC)

2. Shri Dharmesh Mistry (I/c. Town Planner ,Town Development Department, SMC)

3. Shri Parag U Dave Regional Office, GPCB Surat)

4. Shri H.D. Patel (Executive Engineer, Irrigation Department, Surat Circle)

5 Shri Rajnikant Chaudhary (Executive Engineer, Gujarat Water Supply & Sewerage Board)

6. Smt Kalpanaben Chaudhari (Chitnis to Collector, Surat)

7. Shri Trushit Desai (Consultant – SMC / NGT WZ-50/2018)

-No members from Gujarat Urban Development Mission (GUDM) were present

Location: Room No 88, SMC Head Office, Muglisara, Surat

Subject: Hon'ble NGT Order Dated 21st September, 2020 in the case of WZ 50/2018 and action plan of compliance plan thereof

A. In matter of Tapi River pollution etc., Environment Interest Litigation (EIL) was filed by Nav Yuva Sangathan and others vide original application no. 50/2018 (WZ) at National Green Tribunal (NGT), Pune and Hon'ble NGT passed an order on 25th February 2019 to form a Committee to review and co-ordinate the necessary measures for Tapi Shuddhikaran Project Progress.

B. In compliance with the order of Hon'ble NGT dated 25th February 2019; para-13, A Committee comprising of Five Members (Representatives of Different Departments & Agencies) was constituted to review and co-ordinate necessary measures, with Surat Municipal Corporation as Nodal Agency for compliance and co-ordination. The Committee had completed seven Committee meetings till 11th September 2020.

C. Eighth (8th) meeting of the Committee was convened at Room No. 88, SMC Head Office, Muglisara, Surat at 12.00 Hrs on 12th January 2021.

Following representatives of the relevant authorities were present in the meeting,

(1) Narmada Water Resources, Water Supply and Kalpasar Department ,Gujarat was represented by Mr. H.D. Patel, Executive Engineer, Surat Irrigation Circle .

(2) Gujarat Pollution Control Board (GPCB) was represented by Mr. Parag U. Dave, Regional Officer, Gujarat Pollution Control Board, Surat Regional Office.

(3) Surat Municipal Corporation was represented by Mr. Hitendra Suthar, Executive Engineer, Tapi Suddhikaran Project (TSP) and Mr. Dharmesh Mistry, I/c. Town Planner,Town Development Department ,Surat Municipal Corporation(SMC).

(4) The Collectorate , Surat was represented by Mrs. K.R. Chaudhary, Chitnis to Collector

The following points were discussed during the meeting

1. Mr.Hitendra Suthar of SMC welcomed the representatives of the Committee Members and explained the proceedings of the aforementioned case and status thereof. Mr. Hitendra Suthar also explained the agenda of the meeting. SMC informed the quorum that the case no 50/2018 has been transferred to the Principal Bench of Hon'ble National Green Tribunal and has been merged with case no. 673/2018 as per the order of Hon'ble NGT order of July-2020. It was also informed to the quorum the next hearing is scheduled on 16th February 2021 at the Principal Bench of Hon'ble NGT. Then further informed the quorum that-

   a) SMC has made substantial progress on Interception and Diversion on Left and Right Banks of Tapi River in the jurisdiction of SMC and approximately 15% of identified works have been achieved.

   b) In regards of status of STPs, in jurisdiction of SMC, out of 4(four), 01 STP is operational, 01 STP trial run is in progress and work of 2 STPs are in progress. However, some delays are expected in completion of construction and commissioning of STPs due to various guidelines, directives and difficult times of COVID-19 pandemic.

c) In regard of construction of STPs outside jurisdiction of SMC but within jurisdiction of SUDA, 2 STPs (94.96 MLD) are in progress and tenders approved for 2 packages and work order for construction of 12 STPs totaling a treatment capacity of 83.36 MLD has also been issued. The Completion and Commissioning of these STPs are too expected to be delayed till end of 2022 due to reasons explained vide para 1(b) above.

d) In regard of the In-Situ Bio-Remediation of Drains, SMC has invited Expression of Interest (EoI) from 18 Companies/ Organizations and SMC in consultation with SVNIT,has shortlisted 3 companies. Invitation of subsequent RFP is in process and accordingly work will be allotted.

2. Shri Dharmesh Mistry, I/c. Town Planner, Town Development Department informed Committee members that, In SUDA areas, the regulations for Tapi Flood Prone Areas i.e. "No Development Zone" (NDZ-1A, NDZ-1B, NDZ-2A) and "Restricted Development Zone" (RDZ-1C, RDZ-2B)" are incorporated in Comprehensive General Development Control Regulations-2017 and implementation has been initiated with immediate effect via Notification dated 11.11.2020, no. GH/V/174 of 2020/EDB-102016-3629-L.

3. Mr. P.U. Dave, Regional Officer, GPCB Surat suggested that:

a) To speeding up the exercise of Tapi Flood Prone Areas on Development Plan map.

b) He also stated that water quality in river Tapi is being checked regularly. The water quality data of samples along stretch of Tapi River during the period September to December,2020 are shared with SMC .

c) He also requested all Committee Members to share latest and updated information as desired by Hon'ble Justice Shri B.C. Patel, former Chief Justice of Delhi High Court (and former judge of Gujarat High Court) who has been appointed as overseer by Hon'ble NGT for this case matter, by various departments under multiple cases of River Pollution to be shared with other Members of Committees, so as to avoid mismatches and conflicting / contradicting submissions to Courts of Law.

4. Mr. H.D. Patel, Executive Engineer, Surat Irrigation Circle has submitted that they have floated tender for desilting in the upstream of Siganpore Weir of River Tapi , but due to Court matter the opening of the tender is on hold. The further process will be done after final decision in this matter by Hon'ble court.

5. Mr.Rajnikant Chaudhary, Executive Engineer,GWSSB stated that, 1 to 4 clusters work in progress,Cluster 5 & 9 tenders are invited and for Cluster 6,7 & 8 tenders not floated due to land issue.

6. Mrs. KR Chaudary , Chitnis to Collector,Surat informed the Committee Members that the process of acquisition and transfer of Land has been expedited and the latest update will be informed to SMC as well as other Members of the Committee.

7. Mr. Hitendra Suthar, Executive Engineer – TSP, Surat Municipal Corporation, requested all committee members to review status updates and compile updated information on the responsibilities entrusted upon various departments, and submit to Hon'ble Justice Shri BC Patel and GPCB before 21st January 2021 keeping in view the scheduled hearing at Hon'ble NGT on 16th February 2021.

8. Meeting was ended with vote of thanks.

Executive Engineer
Tapi Shuddhikaran Project
Surat Municipal Corporation

DNG/OUT/No/ 3864
Dt. 21**/01/2021**

SANCTIONED DEVELOPMENT PLAN 2035

01 KATHOR TO VALAK

N
W E
S

Legend

- Existing Embankment/Retaining Wall/Gabion Wall
- NDZ-1A (No Development Zone - 1A)
- NDZ-1B (No Development Zone - 1B)
- RDZ-1C (Restricted Development Zone - 1C)
- NDZ-2A (No Development Zone - 2A)
- RDZ-2B (Restricted Development Zone - 2B)

ROAD MODIFICATION us19

- PROPOSED ROAD
- REMOVED ROAD

REMOVE ROAD TO ZONE

- ROAD REMOVE TO RESIDENTIAL ZONE
- ROAD REMOVE TO PUBLIC PURPOSE ZONE
- ROAD REMOVE TO TRANSPORT & COMMUNICATION
- ROAD REMOVE TO FOREST
- ROAD REMOVE TO WATER BODY
- ROAD REMOVE TO RECREATIONAL ZONE
- ROAD REMOVE TO GAMTAL
- ROAD REMOVE TO RESIDENTIAL ZONE(KPC)
- ROAD REMOVE TO RESIDENTIAL ZONE(H NODE)
- ROAD REMOVE TO COMMERCIAL ZONE
- REMOVE ROAD TO GRAVEYARD
- ROAD REMOVE TO RESIDENTIAL ZONE(ORR)
- ROAD REMOVE TO G.I.D.C STATE
- ROAD REMOVE TO INDUSTRIAL GROWTH REGION
- ROAD REMOVE TO GENERAL INDUSTRIAL ZONE
- ROAD REMOVE TO OBNOXIOUS & HAZARDOUS INDUSTRIAL ZONE
- ROAD REMOVE TO EDUCATIONAL ZONE
- ROAD REMOVE TO AGRICULTURE ZONE
- ROAD REMOVE TO RESERVATION

Legend

- VILLAGE BOUNDARY
- DP ROAD ALIGNMENT
- DFCC TRACK
- RAILWAY TRACK
- NEW SUDA BOUNDARY
- SMC BOUNDARY
- SUDA OLD BOUNDARY
- AIRPORT RING
- DP 2035 RESERVATION BOUNDARY
- DESIGNATED LAND BOUNDARY
- ACQUIRED RESERVATIONS
- TP SCHEME BOUNDARY
- GAMTAL BOUNDARY

DP 2035 LANDUSE

- TRANSIT ORIENTED ZONE
- HIGH SPEED RAIL CORRIDOR -hNODE
- KAMREJ PALSANA CORRIDOR
- AQUIRED RESERVATIONS
- RESERVATIONS
- DP ROAD ALINGNMENT
- RESIDENTIAL ZONE
- PUBLIC PURPOSE
- TRANSPORT & COMMUNICATION
- FOREST
- WATER BODY
- RECREATIONAL ZONE
- EXISTING ROAD ALIGNMENT
- ROAD
- OPEN SPACE & GARDEN
- GAMTAL
- PROPOSED RESIDENTIAL ZONE
- GRAVEYARD
- RESIDENTIAL ZONE (UNDER RING ROAD)
- G.I.D.C. RESERVATION
- LOGISTICS PARK
- DREAM CITY
- INDUSTRIAL GROWTH REGION
- COMMERCIAL ZONE
- GENERAL INDUSTRIAL ZONE
- INDUSTRIAL SHIFTING ZONE
- OBNOXIOUS & HAZARDOUS INDUSTRIAL ZONE
- EDUCATIONAL ZONE
- AGRICULTURE ZONE
- HOUSING FOR S.E.W.S
- GOVT. & SEMI GOVT. OFFICE & OTHER AUTHORITY

02 VALAK TO FULPADA

SANCTIONED DEVELOPMENT PLAN 2035

N W E S

Legend

- Existing Embankment/Retaining Wall/Gabion Wall
- NDZ-1A (No Development Zone - 1A)
- NDZ-1B (No Development Zone - 1B)
- RDZ-1C (Restricted Development Zone - 1C)
- NDZ-2A (No Development Zone - 2A)
- RDZ-2B (Restricted Development Zone - 2B)

ROAD MODIFICATION us19

- PROPOSED ROAD
- REMOVED ROAD

REMOVE ROAD TO ZONE

- ROAD REMOVE TO RESIDENTIAL ZONE
- ROAD REMOVE TO PUBLIC PURPOSE ZONE
- ROAD REMOVE TO TRANSPORT & COMMUNICATION
- ROAD REMOVE TO FOREST
- ROAD REMOVE TO WATER BODY
- ROAD REMOVE TO RECREATIONAL ZONE
- ROAD REMOVE TO GAMTAL
- ROAD REMOVE TO RESIDENTIAL ZONE(KPC)
- ROAD REMOVE TO RESIDENTIAL ZONE(H NODE)
- ROAD REMOVE TO COMMERCIAL ZONE
- REMOVE ROAD TO GRAVEYARD
- ROAD REMOVE TO RESIDENTIAL ZONE(ORR)
- ROAD REMOVE TO G.I.D.C STATE
- ROAD REMOVE TO INDUSTRIAL GROWTH REGION
- ROAD REMOVE TO GENERAL INDUSTRIAL ZONE
- ROAD REMOVE TO OBNOXIOUS & HAZARDOUS INDUSTRIAL ZONE
- ROAD REMOVE TO EDUCATIONAL ZONE
- ROAD REMOVE TO AGRICULTURE ZONE
- ROAD REMOVE TO RESERVATION

Legend

- VILLAGE BOUNDARY
- DP ROAD ALIGNMENT
- DFCC TRACK
- RAILWAY TRACK
- NEW SUDA BOUNDARY
- SMC BOUNDARY
- SUDA OLD BOUNDARY
- AIRPORT RING
- DP 2035 RESERVATION BOUNDARY
- DESIGNATED LAND BOUNDARY
- ACQUIRED RESERVATIONS
- TP SCHEME BOUNDARY
- GAMTAL BOUNDARY

DP 2035 LANDUSE

- TRANSIT ORIENTED ZONE
- HIGH SPEED RAIL CORRIDOR -hNODE
- KAMREJ PALSANA CORRIDOR
- AQUIRED RESERVATIONS
- RESERVATIONS
- DP ROAD ALINGNMENT
- RESIDENTIAL ZONE
- PUBLIC PURPOSE
- TRANSPORT & COMMUNICATION
- FOREST
- WATER BODY
- RECREATIONAL ZONE
- EXISTING ROAD ALIGNMENT
- ROAD
- OPEN SPACE & GARDEN
- GAMTAL
- PROPOSED RESIDENTIAL ZONE
- GRAVEYARD
- RESIDENTIAL ZONE (UNDER RING ROAD)
- G.I.D.C. RESERVATION
- LOGISTICS PARK
- DREAM CITY
- INDUSTRIAL GROWTH REGION
- COMMERCIAL ZONE
- GENERAL INDUSTRIAL ZONE
- INDUSTRIAL SHIFTING ZONE
- OBNOXIOUS & HAZARDOUS INDUSTRIAL ZONE
- EDUCATIONAL ZONE
- AGRICULTURE ZONE
- HOUSING FOR S.E.W.S
- GOVT. & SEMI GOVT. OFFICE & OTHER AUTHORITY

SANCTIONED DEVELOPMENT PLAN 2035

03 FULPADA TO SINGANPOR

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W E
S

Legend

- VILLAGE BOUNDARY
- DP ROAD ALIGNMENT
- DFCC TRACK
- RAILWAY TRACK
- NEW SUDA BOUNDARY
- SMC BOUNDARY
- SUDA OLD BOUNDARY
- AIRPORT RING
- DP 2035 RESERVATION BOUNDARY
- DESIGNATED LAND BOUNDARY
- ACQUIRED RESERVATIONS
- TP SCHEME BOUNDARY
- GAMTAL BOUNDARY

DP 2035 LANDUSE

- TRANSIT ORIENTED ZONE
- HIGH SPEED RAIL CORRIDOR -hNODE
- KAMREJ PALSANA CORRIDOR
- AQUIRED RESERVATIONS
- RESERVATIONS
- DP ROAD ALINGNMENT
- RESIDENTIAL ZONE
- PUBLIC PURPOSE
- TRANSPORT & COMMUNICATION
- FOREST
- WATER BODY
- RECREATIONAL ZONE
- EXISTING ROAD ALIGNMENT
- ROAD
- OPEN SPACE & GARDEN
- GAMTAL
- PROPOSED RESIDENTIAL ZONE
- GRAVEYARD
- RESIDENTIAL ZONE (UNDER RING ROAD)
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- LOGISTICS PARK
- DREAM CITY
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- EDUCATIONAL ZONE
- AGRICULTURE ZONE
- HOUSING FOR S.E.W.S
- GOVT. & SEMI GOVT. OFFICE & OTHER AUTHORITY

Legend

- Existing Embankment/Retaining Wall/Gabion Wall
- NDZ-1A (No Development Zone - 1A)
- NDZ-1B (No Development Zone - 1B)
- RDZ-1C (Restricted Development Zone - 1C)
- NDZ-2A (No Development Zone - 2A)
- RDZ-2B (Restricted Development Zone - 2B)

ROAD MODIFICATION us19

- PROPOSED ROAD
- REMOVED ROAD

REMOVE ROAD TO ZONE

- ROAD REMOVE TO RESIDENTIAL ZONE
- ROAD REMOVE TO PUBLIC PURPOSE ZONE
- ROAD REMOVE TO TRANSPORT & COMMUNICATION
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- ROAD REMOVE TO RESIDENTIAL ZONE(KPC)
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- ROAD REMOVE TO EDUCATIONAL ZONE
- ROAD REMOVE TO AGRICULTURE ZONE
- ROAD REMOVE TO RESERVATION

TALAD
SERDI
KANAD
VARIAV
KOSAD
CHHAPRA BHATHA(CT)
AMROLI
PISAD
RANDER
JAHANGIRABAD
DABHOLI
SINGANPOR
KATARGAM
VED
TUNKI
NAVAGAM
FULPADA
RIVER
Hazira-Sayan Road
Dr. Shyamaprasad Mukharji Bridge
Dhaboli Road
Causeway Road
BRIDGE
GAMTAL
OPEN SPACE & GARDEN
PUBLIC PURPOSE(S.M.C.)
T.P.S.NO.66(KOSAD-VARIYAV)
T.P.S.NO.36(VARIYAV)
T.P.S.NO.37(VARIYAV)
T.P.S.NO.38(VARIYAV)
T.P.S.NO.39(VARIYAV)
T.P.S.NO.46(JAHANGIRPURA)
T.P.S.NO.45(JAHANGIRPURA-PISAD)
T.P.S.NO.44(JAHANGIRABAD)
T.P.S.NO.30(RANDER)
T.P.S.NO.42(JAHANGIRABAD)
T.P.S.NO.26(SINGANPORE)
T.P.S.NO.51(DABHOLI)
T.P.S.NO.52(VED)
T.P.S.NO.50(VED-KATARGAM)
T.P.S.NO.49(KATARGAM)
T.P.S.NO.35(KATARGAM)
T.P.S.NO.19(KATARGAM)
T.P.S.NO.18(KATARGAM)
T.P.S.NO.25(TUNKI-SINGANPORE)
T.P.S.NO.24(TUNKI)
T.P.S.NO.3(KATARGAM)
T.P.S.NO.4(ASHWANIKUMAR-NAVAGAM)
T.P.S.NO.7(CHHAPARADHATHA-AMROLI-KOSAD-UTARAN)
SCHOOL AND PLAYGROUND (S.M.C)
GARDEN (S.M.C)
OPEN SPACE & GARDEN
P.S.P. Water Works(S.M.C.)

SANCTIONED DEVELOPMENT PLAN 2035

04 SINGANPOR TO UMRA

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W E
S

Legend

- VILLAGE BOUNDARY
- DP ROAD ALIGNMENT
- DFCC TRACK
- RAILWAY TRACK
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- GAMTAL BOUNDARY

DP 2035 LANDUSE

- TRANSIT ORIENTED ZONE
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- GOVT. & SEMI GOVT. OFFICE & OTHER AUTHORITY

Legend

- Existing Embankment/Retaining Wall/Gabion Wall
- NDZ-1A (No Development Zone - 1A)
- NDZ-1B (No Development Zone - 1B)
- RDZ-1C (Restricted Development Zone - 1C)
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SANCTIONED DEVELOPMENT PLAN 2035

05 UMRA TO DUMAS

N W E S

Legend

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SANCTIONED DEVELOPMENT PLAN 2035

06 TOWARDS DUMAS

N W E S

Legend

- VILLAGE BOUNDARY
- DP ROAD ALIGNMENT
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SANCTIONED DEVELOPMENT PLAN 2035

07 DUMAS TO SULTANABAD

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W E
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Legend

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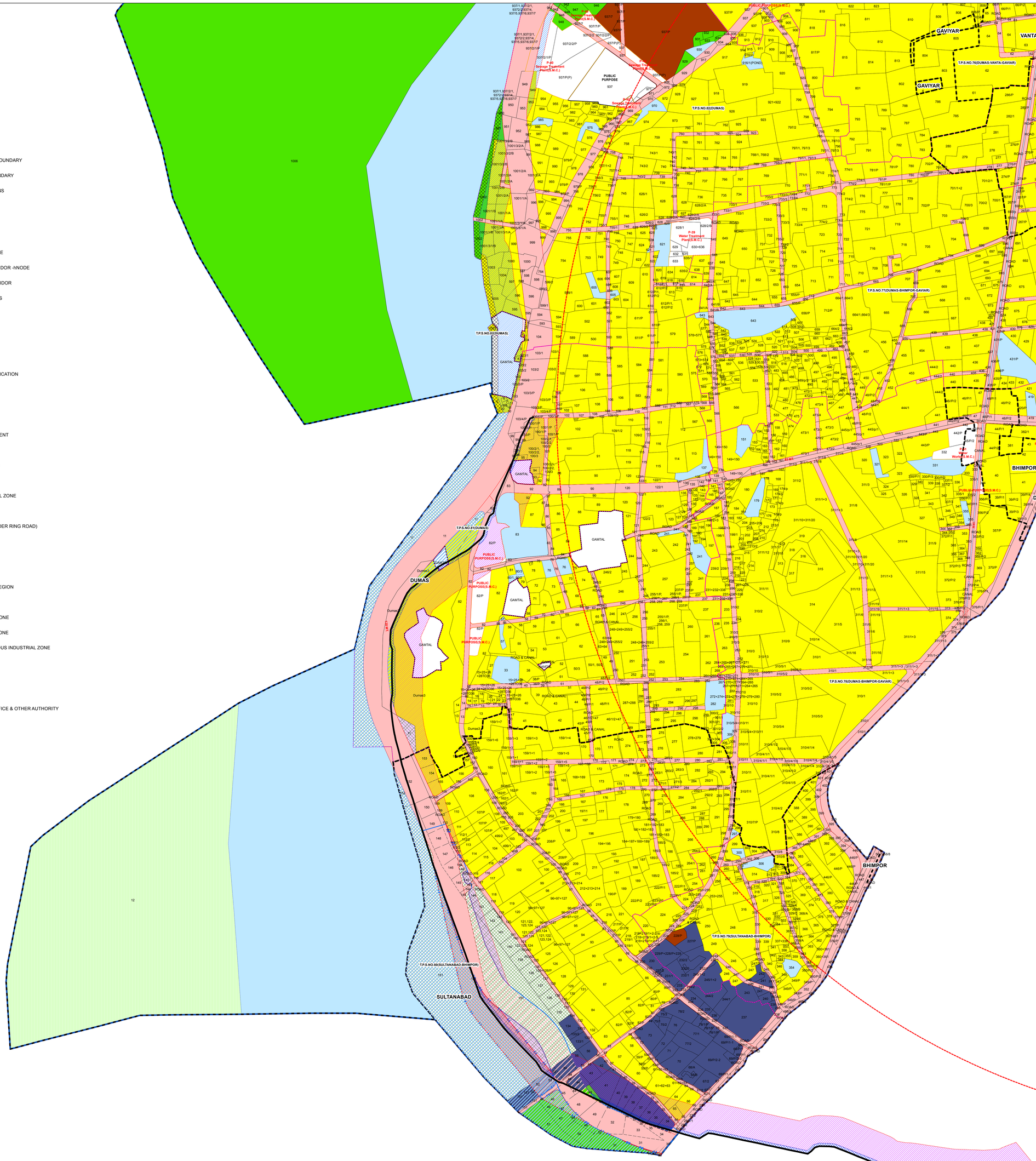
- AGRICULTURE ZONE
- HOUSING FOR S.E.W.S
- GOVT. & SEMI GOVT. OFFICE & OTHER AUTHORITY



Legend

- Existing Embankment/Retaining Wall/Gabion Wall
- NDZ-1A (No Development Zone - 1A)
- NDZ-1B (No Development Zone - 1B)
- RDZ-1C (Restricted Development Zone - 1C)
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ROAD MODIFICATION us19

- PROPOSED ROAD
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GOVERNMENT OF GUJARAT
URBAN DEVELOPMENT AND URBAN HOUSING DEPARTMENT
NOTIFICATION NO.GH/V/ ५५ of 2020/EDB-102016-3629-L
SACHIVALAYA, GANDHINAGAR.

NOTIFICATION

Date: 1/11/2020

NO.GH/V/ ५५ of 2020/EDB-102016-3629-L: WHEREAS the Government of Gujarat is of the opinion that it is necessary, in the public interest, to make variations in the Comprehensive General Development Control Regulation-2017 notified vide Notification No. GH/V/269 of 2017/EDB-102016-3629-L, dated 12th October 2017, which was sanctioned by Urban Development and Urban Housing Department Govt. Of Gujarat, Gandhinagar, under the provision of The Gujarat Town Planning and Urban Development Act – 1976(hereinafter referred as the "Act").

Whereas, The Government of Gujarat has modified the Comprehensive General Development Control Regulation-2017 thereafter on dtd.05.11.2018 by Notification No.GH/V/152 of 2018/EDB-102016-3629-L and again on dtd.03.10.2019 by Notification No.GH/V/143 of 2019/EDB-102016-3629-L (hereinafter referred as "CGDCR").

Whereas, The Government of Gujarat is of the opinion that it is necessary in public interest to make variation in the said CGDCR.

Now, therefore, in exercise of the power conferred by sub-section (1) of section-116A of the said Act, the Government of Gujarat hereby:-

(a) proposes to make the variation in CGDCR.

(b) Calls upon any person to submit suggestion or objection, if any, with respect to the proposed variations made in CGDCR, as per below SCHEDULE to the Additional Chief Secretary to Government of Gujarat, Urban Development and Urban Housing Department, Sachivalaya, Gandhinagar, in writing, within a period of two months from the date of the publication of this notification in the Official Gazette.

SCHEDULE

Comprehensive General Development Control Regulation-2017 notified vide Notification No.- GH/V/269 of 2017/EDB-102016-3629-L, on dated.12.10.2017 and modification finalised by Notification No.- GH/V/152 of 2018/ EDB-102016-3629-L, on dated.05.11.2018 and Notification No.GH/V/143 of 2019/EDB-102016-3629-L on dtd.03.10.2019 are modified, rearranged, corrected for any grammatical error as per ANNEXURE annexed herewith.

ANNEXURE

Sr. No	Part	Page No.	Regulation No.	Proposed Modification
1	2	3	4	5
1	I	6	2.12 (b)	is modified as **Building** "Semi-Detached Building" means a building having one side attached with wall and roof with other building."
2	I	17	2.59	**Height of Building** "a) Lift cabin with machine room above" is modified as "a) The genuine stair cabin, water tank and lift room, Lift cabin with machine room above"
3	I	26	2.101	is modified as **Row House** "Means group of residential building, often of similar or identical design, situated side by side and joined by common wall/s and having only the front and rear open spaces."
4	I	41	Table 3.4	**Penalties for Undertaking Unauthorized Development** The NOTE is modified as "Penalties to be imposed only on builtup area of unauthorized development."
5	I	43	3.12.3	**Appeal Committee for Conflict Resolution** **Table 3.5** is replaced by

Sr. No.	Constituted UDA/ADA	Designated ADA / Nagarpalika	Designation
(1)	(2)	(3)	(4)
1	Chairman of UDA / ADA	President of Municipality	Chairman
2	Municipal Commissioner of concerned Municipal Corporation.	STP of nearest Development Authority	Member
3	Additional Chief Town Planner of AUDA/SUDA/DB Senior Town Planner (in case of other than AUDA / SUDA) OR Chief City Planner (in case of Municipal Corporation)	Town Planner of District	Member
4	Concerned technical ACTP - 1 or ACTP - 2 of TPVD OR Representative of HOD of Urban Planning (CEPT / SWRT)		Member
5	Chief Executive Authority	Chief Officer	Member Secretary

6	I	69	Table 5.2 Col. (d)	**Control at the Design and Inspection Stage (SI.)** At the end of the Table following note is added "Note : In case where insurance coverage is available for the period less than prescribed in the above Table, a affidavit shall be submitted by the owner mentioning that he will get the insurance cover renewed at regular interval in such a manner that the insurance coverage is for the period not less than what is prescribed."
7	I	71	Sche dule 1	**Scrutiny Fees and other charges for the Grant of a Development Permission / Revised Development Permission** "This fees shall be valid for one year from the date of payment received by the Competent Authority. The validity may be extended for another one year by the Competent Authority." is added after "A person applying for a Development Permission shall have to pay scrutiny fees and other charges along with the application to the Competent Authority at the following rates."
8	I	72	Sche dule 1	**At the end of Schedule 1** "Note: Fees may be revised by Competent Authority from time to time."
9	II	5	Table 6.2 Sr.No 6 Col (5)	**Classification of Designated Areas in DP** In Col (5) of Sr.No.6, "Only for area falling within 200 mts on either side of TOD" is modified as "Only for area falling within 200 mts on either side from edge of the road in TOD"
10	II	5	Table 6.2 Sr.no 9 Col 5	**Classification of Designated Areas in DP** In Col (5) of Sr. No. 9, at the end after " Dt.13/02/2009" following words and figures area added "with maximum built-up area of 300 sq. mt per unit and height upto 10mt. per unit."
11	II	6	Table 6.2	**Classification of Designated Areas in DP** In Col. (5) of Sr. No.16 "HO" is added.
12	II	7	Table 6.2	**Classification of Designated Areas in DP** In Col. (5) of Sr. No.28 "HH" is added.
13	II	7	Table 6.2	**Classification of Designated Areas in DP** In Col (5) of Sr. No. 30, "DW1," is added after "AG3"
14	II	10	Table 6.3	**USE PERMITTED IN EACH CATEGORY** In Col (3) of Sr. No. 2, the words "Home occupation and cottage industry shall not be permitted in tenement dwelling/ flats." are deleted.
15	II	10	Table 6.3	**USE PERMITTED IN EACH CATEGORY** "Shopping Mall" is added in Col 3 of Sr. No. 12
16	II	10 & 11	Table 6.3	**USE PERMITTED IN EACH CATEGORY** In Col (3) of Sr. No.25 following is added in the end. ", LPG Cylinder Godown subject to NOC/Approval and conditions laid down by competent department / authority." is added.

17	II	11	Table 6.5	**USE PERMITTED IN EACH CATEGORY** In Col (3) of Sr. No.32 "Crematorium, Cemetery, Burial ground" is added.
18	II	16	Table 6.7	**Use control and F.S.I. : Category DI GUDA – NON GMC** Following new Sr. No. 14 is added after Sr. No. 13 and Note below the Table "2. Regulation of GIDC estate in GMC as per Table 6.6 shall be made applicable in GIDC estate zone in GUDA - Non GMC area also." is deleted.

Sr. No.	Use Zone	Code	FSI Permissible (Base)	FSI Chargeable	FSI Maximum Permissible
(1)	(2)	(3)	(4)	(5)	(6)
14	GIDC Estate	UE	1.0	Nil	1.0

19	II	16	NEW Table 6.8A	**REGULATION FOR TAPI FLOOD PRONE AREA** Development within flood prone areas of Tapi river in SUDA area will be carried out in accordance with the following: **Table 6.8: Regulation For Tapi Flood Prone Area**

	Code	Name of Zone	Location	Permissible Uses
A	River Bank with existing Embankment / Retaining Wall			
1	RDZ-1A	No Development Zone	From the edge of River shown in Development Plan to existing Embankment / Retaining Wall	No development shall be permitted except Agriculture, Garden, Park, Plot, Botanical garden, Afforestation, Playground, Nursery, Cemetery and Burial ground. Development undertaken by Government/Semi government/ Urban local Authority for Public Purposes, provided such structure shall be on stilt.
2	RDZ-2B	No Development Zone	From the existing Embankment / Retaining Wall to 15.0 m	No development shall be permitted except Development undertaken by Government/ Semi Government/ Urban local Authority for Public Purposes, provided such structure shall be on stilt.

8	RDZ-3C	Restricted Developmental Zone	The Area falling between 15.0 mt and 150.0 mt. from Embankment / Retaining Wall	All Uses permissible in base zone, provided that following restrictions shall apply: (i) All buildings shall be on stilt. (ii) Ground floor shall be used only for the purpose of parking or open space (shallow plinth only) (iii)Basement only for parking purpose shall be allowed. (iv) All natural drain channels shall be retained or shall be allowed to be diverted at an alignment and cross section determined by the Competent Authority. (v) Structural Design shall be done considering the possibility of flood
9	River Bank without Embankment / Retaining Wall			
1	RDZ-1A	No Development Zone	From the edge of River as shown in Development Plan for 10 Mts	No development shall be permitted except Development undertaken by Government/ Semi Government/ Urban local Authority for Public Purposes, provided such structure shall be on stilt.
2	RDZ-1B	Restricted Development Zone	The Area falling between the 10 mt and 150.0 mt. measured from the edge of River	All Uses permissible in base zone, provided that following restrictions shall apply: (i) All buildings shall be on stilt. (ii) Ground floor shall be used only for the purpose of parking or open space (shallow plinth only) (iii)Basement only for parking purpose shall be allowed. (iv)All natural drain channels shall be retained or shall be allowed to be diverted at an alignment and cross section determined by the Competent Authority. (v) Structural Design shall be done considering the possibility of flood.
	Note:	1. The provisions of CRZ notification and changes thereto from time to time shall be applicable and the maximum restrictions shall govern. 2. The boundary of Zone shown in Development Plan shall prevail.		

20	II	20	Table 6.15	**Use control and F.S.I. : D3 and D6 Category** Figure "1.2" in Col (4) of Sr. 2 & 3 is modified as "1.8" and following Note is added. "Note: No height relaxation whatsoever if FSI is not consumed."
21	II	21	Table 6.18	**Use control and F.S.I. : Category D8 & D10** Sr. no. 5 is added as (1) (2) (3) (4) (5) 5 Other use 1.2 0.6 1.8
22	II	21	Table 6.19	**Use control and F.S.I. : Category D9** Col (3) and (4) of Sr. No. 3 is modified as (1) (2) (3) (4) (5) 3 Industrial As per permissible FSI in industrial zone of corresponding UDA/ADA/D-8 or D-10 category. Not applicable 13.00 mt. (Additional height as required for industrial purpose as approved by Factory Inspector.)
23	II	21	Table 6.20 Col (6)	**Use and Maximum Permissible F.S.I. for Agriculture Zone Categories D1 to D7(B)** In Sr. No.4 of Col (6) the words "/FP no" are deleted.
24	II	22	Table 6.20	**Use and Maximum Permissible F.S.I. for Agriculture Zone Categories D1 to D7(B)** In Col.2 of Sr. No.3, "Service Establishment," is added after "Storage".
25	II	22	Table 6.20 Col (6)	**Use and Maximum Permissible F.S.I. for Agriculture Zone Categories D1 to D7(B)** **Remarks in Col (6)** is replaced by "6. Road Side Margin shall be 30.00 mt. except in case of Public Utility buildings and Fuelling & Electric Vehicle (eV) charging stations."
26	II	22	6.3.2	**Areas not counted towards computation of FSI** Item a. of Sr. No.4 is replaced by "a. Hollow plinth provided for parking with minimum clear height of 2.4mt. and maximum clear height of 3.5 mt. However, in case of mechanical/ stacked parking, height as per requirement."
27	II	25	6.5.2	**Land-Locked Building-Unit and Required road width** Sl no. 4 is modified as "4. For plots in Non-T.P. Areas and in agriculture zone, the permissible uses and regulations shall be as per the original Survey No. of the owner."

28	II	25	Table 6.23	**Building Height with respect to road width** Heading of Col (5) and (6) is modified as Width of Road

Category of Authority / UIB	less than 9.0 mts	9 mts and less than 12.0 mts	12 mts and less than 18 mts	18 mts and less than 30 mts	30-33 mts & above
(1)	(2)	(3)	(4)	(5)	(6)

29	II	27	Table No 6.25	**Margin between two buildings and margin from common plot : All Category except GMC and ITP** Sr. No. 1 of the Note is modified as "1. Building height means height as per Fire Regulation."
30	II	33	6.7.3 c.	**Permissible uses in Margin** In proviso, "Further if the plot abuts on 7.5 mts wide road the stair may be allowed from the plot boundary." is replaced by "Further if the plot abuts on less than or equal to 15.0mts wide road the stair may be allowed from the plot boundary.
31	II	33	6.7.3	**Permissible uses in Margin** Sr. No. 6 is modified as "6. Vehicular Ramp: Connecting ground level with basement at any level shall be permitted in side and rear margin as per Table No 13.4.1 for:"
32	II	34	6.7.3	**Permissible uses in Margin** Sr. No. 11 is modified as "11. Parking shall be permitted in margins having minimum width of 6.0m except in access path from gate to staircase, if it is contiguous with over all parking layout as illustrated below."
33	II	45 & 46	6.16	**Open-to-Sky Space** Set of Regulation No. "6.16 Open-to-Sky Space" placed in Chapter 6 GENERAL PLANNING AND DEVELOPMENT REGULATIONS is deleted from Chapter 6 and is placed in Chapter 7 CAPITAL (GM) & CORE WALLED CITY (CW) as regulation No. "7.4A Open-to-Sky Space" with same set of sub-regulations and the Table.
34	II	50	Table 6.50	**Minimum common plot** **In Col (4) of Sr. No.3** "20 % of the building area" is modified as "20 % of the building unit area"
35	II	58 59	8.2 Table 8.2	**RESIDENTIAL AFFORDABLE HOUSING (RAH)** "Affordable Housing means residential development for providing Affordable Housing of dwelling units up to 80 sq.mts along with ancillary commercial use up to 10% of the total utilized FSI." is modified as "Affordable Housing means residential development for providing Affordable Housing of dwelling units up to 90 sq.mts along with ancillary commercial use up to 10% of the total utilized FSI." Col. (2) of Sr. No. 3 of **Table 8.2** is modified as "more than 60 and up to 90"

36	III	3	13.1.5	**Plinth** Sr. 2 is modified as "2. The building may be permitted on hollow plinth at the ground level, with the following provisions: Has maximum clear height of 3.5 mts and minimum clear height of 3.0 mts from finished ground level and is free of enclosures except for staircase and other permitted uses under these regulations."
37	III	4	13.1.7	**Minimum Clearance Height in Buildings** Sr. 6. and 7. are modified as "6. **Hollow Plinth,** for the purpose of parking shall have maximum clear height of 3.5 mts. and minimum clear height of 3.0 mts from finished ground level. 7. **For Basement,** exclusively used for parking shall have minimum clear height of 2.8 mts. and maximum clear height of 4.5 mts. In case of mechanical parking, more height may be permitted."
38	III	17	13.13.3	**Table 13.8 Provision For Passengers Lift** In Sr. No. 1 and 2, the figure "25" is replaced by the figure "21".
39	III	19	Table 13.8	**Occupant Load** "Table 13.8" is corrected as "Table 13.10"
40	III	34 35	Table 17.3	**Norms for Roof Top Solar PV installation and generation** Figure (4) and (5) in the second row of the Table heading is corrected as (3) and (4) respectively. Below the Table ** "available roof area" is corrected as "available roof space"

By order and in the name of the Governor of Gujarat,

(Prakash Dutta)
Officer on Special Duty & Ex-Officio Deputy Secretary
to the Govt. of Gujarat
Urban Development and Urban Housing Department

Copy to:

- PS to Hon'ble Governor of Gujarat.
- Additional Chief Secretary to Hon'ble Chief Minister of Gujarat.
- PS to Hon'ble Dy. Chief Minister of Gujarat.
- PS to Chief Secretary, Government of Gujarat.
- PS to Additional Chief Secretary, Urban Development and Urban Housing Department, Government of Gujarat.
- PS to all secretaries of all secretariats of Government of Gujarat.
- Additional Chief Secretary, Industries and Mines Department, Gujarat.
- Additional Chief Secretary, Panchayat and Rural Department, Gujarat.
- Vice Chairman and Managing Director, Gujarat Industrial Development Corporation, Gujarat.
- Municipal Commissioner, All Municipal Corporations.
- Chief Executive Authority, All Urban/Area Development Authorities.

- Commissionerate of Municipalities Administration, Gujarat State, Gandhinagar.
- Chief Town Planner, Gujarat State, Gandhinagar.
- Chief Officer, All Municipalities
- Collector, All Districts
- District Development Officer, All District Offices.
- Manager, Government Central Press, Gandhinagar - With a request to publish the aforesaid notification in Part IV-B central Section, in the Gujarat Government Extra Ordinary Gazette of Dated. 11/8/20 and forward 500 printed copies of the same to this department. The Gujarati version of the Notification will be forwarded shortly to you by the Legislative and Parliamentary Affairs Department, Sachivalaya, Gandhinagar.
- Legislative and Parliamentary Affairs Department, Sachivalaya, Gandhinagar - with request to send Gujarati version of the said Notification directly to the Manager, Government Central Press, Gandhinagar for its publication in the official gazette urgently.
- Director of Information, Gandhinagar- with request to issue suitable press note.
- System Manager, Urban Development and Urban Housing Department, Gandhinagar- with request to publish in the department web site.
- The Select file of 'L' Branch, U. D. & U. H. Dept.(2020)
- The personal file of Dy. Section Officer, L-Branch, U. D. & U. H. Dept.(2020)

રાજ્ય સરકારશ્રીના તા.૧૧.૧૧.૨૦૧૭ના જાહેરનામા ક્રમાંક:ગુહશે/ખી/૧૭૨૨ અંતર્ગત ૨૦૧૭/ઇડીબી-૧૦૧૭૧૬-૩૬૧૮-ઘ થી પ્રસિધ્ધ કરેલ સંકલીત જી.ડી.સી.આર.ના કિસ્સામાં ત્વરાવાળી અસરથી અમલમાં મુકવા બાબત.

મુખ્યત્વ સચિવશ્રી
સોલી વિકાસ અને સોલી મુક્ત વિશ્વવિદ્યાલય વિભાગ
મુક્ત ક્રમાંક:ઇડીબી-૧૦૧૭૧૬-૩૬૧૮-ઘ
અધિકારમ, ગાંધીનગર.
તા.૧૧.૧૧.૨૦૧૮

આમુખ:

સરકારશ્રીના તા.૧૧.૧૦.૨૦૧૭ના જાહેરનામા ક્રમાંક ગુહશે/ખી/૧૬૮૮ અંતર્ગત ૨૦૧૭/ઇડીબી-૧૦૧૭૧૬-૩૬૧૮-ઘથી અમલ કરવામાં આવેલ સંકલીત જી.ડી.સી.આર. અંગેના લાગુ પડતા અંગેના જે.જે સંદર્ભે વિવિધ સંસ્થાઓ તરફથી મળેલ રજુઆતો/સુઝાવોને ધ્યાનમાં લઇને વિકાસલક્ષી પગલાં ભરવાની બાબતે સામાન્ય હેતુસર સુધારો કરવો જરૂરી જણાયેલ છે. જે સંદર્ભે તા.૧૧.૧૧.૨૦૧૭ના જાહેરનામા ક્રમાંક:ગુહશે/ખી/૧૭૨૨ અંતર્ગત ૨૦૧૭/ઇડીબી-૧૦૧૭૧૬-૩૬૧૮-ઘથી પ્રસિધ્ધ કરવામાં આવેલ છે. ઉપરોક્ત હેતુઓ અને લાગણા સાર્વજનિક વિકાસ પ્રવૃત્તિઓને વેગવંતા બનાવવા તેમજ વિલંબ ન થાય તે માટે આવક અંગેની/અન્ય પ્રવૃત્તિઓને લીધે આવકોને મુક્ત કરવામાં આવે છે.

હુકમ:

આથી આજ સોલી/વિકાસ વિકાસ અનુસંધાને તથા અનુસંધાનમાંને તા.૧૧.૧૧.૨૦૧૭ના જાહેરનામા ક્રમાંક:ગુહશે/ખી/૧૭૨૨ અંતર્ગત ૨૦૧૭/ઇડીબી-૧૦૧૭૧૬-૩૬૧૮-ઘને લાગુપડતી અસરથી અમલમાં મુક્ત મુક્તવા માટે રાજ્ય અને સોલી વિકાસ અધિનિયમ-૧૮૮૬ની કલમ-૧૬૪ હેઠળ મુક્ત કરવામાં આવે છે.

મુક્તવા રાજ્યના રાજ્યપાલશ્રીના હુકમથી અને તેમના નામે,

(અમિત દત્તા)
અવર સચિવ પત્રક અધિકારી અને ઇન્ચાર્જ મુખ્ય અધિકારી
સોલી વિકાસ અને સોલી મુક્ત વિશ્વવિદ્યાલય વિભાગ

નકલ,

- માન. મુખ્યમંત્રીશ્રીના અતિરિક્ત મુખ્ય સચિવશ્રી, સચિવાલય, ગાંધીનગર.
- અતિરિક્ત મુખ્ય સચિવશ્રીના અંગત સચિવશ્રી, ગૃહની વિકાસ અને ગૃહની મુદ્દા વિભાગ વિકાસ, સચિવાલય, ગાંધીનગર.
- મુખ્યસચિવ ઇન્સ્પેક્શનશ્રી, તમામ મુખ્યસચિવ ઇન્સ્પેક્શન.
- કલેક્ટર અને મુખ્યસચિવાધિકારી, મુનસ્પલ કમિશ્નર, ગાંધીનગર. (તમામ અધિકારીઓને જાણ કરવા અનુ.)
- મુખ્ય કારોબારી અધિકારીશ્રી, તમામ જીલ્લા/વિસ્તાર વિકાસ સત્તામંડળ,
- મુખ્ય ઓડિટ ઓફિસરશ્રી, મુનસ્પલ કમિશ્નર,ગાંધીનગર.
- ઇ-ગવર્નન્સ સિલેક્ટ ફાઇલ.(૨૦૧૬૦)

E. H. Pathan
Executive Engineer(Drainage) & Divisional Head
Surat Municipal Corporation

DNG/OUT/NO. 4198
Date: 6/2/21

To,
Regional Officer,
Gujarat Pollution Control Board,
338,Belgium Square,Typical first Floor,
Silver Plaza Complex,opp.
linear bus Stand Ring Road,
Surat-395003

Sub : Regarding Hon'ble NGT order dated 21.09.2020 in OA no. 50/2018(WZ) in the matter of Nav Yuva Sangathan & Ors.v/s Secretary, Narmada Water Resources, Water Supply and Kalpasar Department & ors. before NGT, PB, New Delhi-Reg.

Ref. : Meeting dated 28.01.2021

Sir,

For the captioned subject the meeting held on dated 28.01.2021 regarding compliance of Hon'ble NGT order in Original Application no.50/2018(WZ) in the matter of Nav Yuva Sangathan & Ors. V/s Secretary, Narmada Water Resources, Water Supply and Kalpasar Department & ors. before NGT, PB, New Delhi-Reg. The information sought by hon'ble justice shree B.C. Patel sir during the meeting are attached herewith as annexure 1 to 9.

Enclosure: Annexure 1 to 9.

Executive Engineer
& Divisional Head(Drainage)
Surat Municipal Corporation

Drainage Dept., Surat Municipal Corporation,
Old West Zone Office, Tadwadi,
Rander Road,
Surat-395009.

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Details regarding compliance of Hon'ble NGT order regarding Original Application no. 50/2018 in the area under jurisdiction of Surat Municipal Corporation and Surat Urban Development authority (wz)

1	Status of STPs since no Progress is Observed	The progress of each STPs were explained by Municipal Commissioner shree and details are annexed herewith as annexure 1
2	Date of Completion of STPs	The progress of each STPs were explained by Municipal Commissioner shree and details are annexed herewith as annexure 2
3	Health officer clearance?	The same point was discussed and Municipal Commissioner shree mentioned that on the basis of said clearance only further process has already been done and hence it is no more a pending issue.
4	How to allow development without TP scheme	Municipal Commissioner shree explained that as per the norms of corresponding GDCR, the development sanction can be granted in non piped infrastructure with facility of soak pit and septic tank.
5	Bhesan STP Status	Covered in the reply of point no.1
6	Without Land tender is invited	Municipal Commissioner shree stated that to observe the limited time frame as per directives and orders of Hon'ble NGT, tenders were invited in anticipation of proposed approval of Government. Municipal Commissioner shree also stated that majority of land approval has been received and accordingly further process has also been initiated and hence land issue is no more pending.
7	Status of compliance of all STPs with performance- specifically for Singanpore STP	For Singanpore STP Municipal Commissioner shree gave different parameters presently being achieved and proposed to be targeted with improved parameters after augmentation. Annexure–3 attached herewith
8	Minutes of meeting	Minutes of meeting are attached herewith as per Annexure - 4

9	To submit clarity - Map with blue and red line with construction carried out. - When the blue line & red line are formed/marked/imposed decision of earlier meeting implemented. - Meeting dtd. 13/03/2009, 19/03/2012 & 26/03/2013.	Details are annexed herewith as annexure 6
10	Desilting has doubled by 2019-2020	Collectorate office
11	What about construction done before notification of No Development Zone Construction done before 2017 in "No Development Zone" Construction done after 2017 in "No Development Zone"	Details are annexed herewith as annexure 6
12	Alphabetically sheet of all STPs showing – existing , proposed, with status & completion Date	Covered in the reply of point no.2
13	Legacy waste i.e. Bio mining at Khajod Site	As per Annexure 5
14	Mithi creek sampling	GPCB
15	Development plan clarity regarding the various zones and permission granted.	Details are annexed herewith as annexure 7
16	CEPT report & recommendation– was accepted or not?	Details are annexed herewith as annexure 8

Annexure-1

1. Gavier STP - being existing STP,it is functional
2. Bhesan STP 100% put in operation
3. Bhatar STP- Work in progress with 58% physical progress
4. Singanpore STP - Work in progress with 90% physical progress
5. Valak STP – Work in progress with 26% physical progress
6. Varacchha STP – As discussed on the day of meeting the interrupted work has just started upon possession handed over by SUDA officials on date:22/01/2021,land made available with police protection.
7. Bharthana STP & Kholvad STP – Work has just started
8. Kathor STP – The land is in name of District President, SUDA has given option of allotting optional land to District President and after code of conduct get over, as district panchayat President takes over, the official procedure will be completed by March end and land possession is expected accordingly.
9.

Location of STP	Status
Dhoranpardi STP	Principle sanction has been received and accordingly procedure for advance 10 % of jantri amount payment for the physical possession of the said land has been initiated. In addition to this Collector shree stated that considering principle sanction, SMC can start the work at site during this process also and accordingly design, drawings, mobilisation process started.
Dungra STP	
Kamrej STP	
Karjan STP	
KoliBharthana STP	
Pasodra STP	

10. Kholeswar STP- Collector shree stated that the proposal for the sanction has been done and sanction from GoG is awaited. Like other Gauchar land this land is likely to be made available.

Photographs

Work in Progress Left Bank SMC Area

Bharimata SPS

Umra Creek

Kotar - 9

Dimple Row House

Ginger Hotel SPS

Work in Progress Right Bank SMC Area

Pal GauravPath Sewage Pumping Station Work

Pal Halpativas

Transmission Line

Shri Swaminarayan Temple

Pal Jakatnaka

Work in Progress SUDA Area

Valak STP

Annexure-2

River Action Plan (Alphabetical Arrangement as per progress status)

Sr. No.	STP name & capacity	Physical Progress (in %)	Time Line given in the River Action Plan	Expected Date of Completion
Operational/Completed				
1	Gavier STP, SMC			
2	Bhesan STP Augmentation (100 mld) SMC	100%	Dec-20	completed
Work in progress				
3	Bhatar STP Augmentation (115 mld) SMC	58%	Apr-21	July-2021
4	Singanpore STP Up gradation & expansion(100 mld) SMC	90%	Apr-21	Jun-2021
5	Valak creek STP (43.24 mld) SUDA	26%	Feb-22	March-2022
6	Varachha Creek STP (51.72 mld) SUDA	0%	Feb-22	March-2022
Possession recently received and work yet to start				
7	Bharthana STP at TPS-83 (22.7 MLD) SUDA	0%	Feb-22	September-2022
8	Kholwad STP (16.09 MLD) SUDA	0%	Feb-22	September-2022
Physical possession yet to receive				
9	Dhoran Pardi-2 (12.5 +1.18 mld) SUDA	0%	Feb-22	September-2022
10	Dungra (0.67 mld) SUDA	0%	Feb-22	September-2022
11	Kamrej STP (18.5 mld) SUDA	0%	Feb-22	September-2022
12	Karjan (1 mld) SUDA	0%	Feb-22	September-2022
13	Kolibharthana (4.3 mld) SUDA	0%	Feb-22	September-2022
14	Pasodara (4.15 mld) +Laskana (5.17 MLD)– SUDA	0%	Feb-22	September-2022
Possession yet not received				
15	Kholeshwar (0.33 mld) SUDA	0%	Feb-22	September-2022
16	Kathor (16 MLD) SUDA	0%	Feb-22	September-2022

Possession not required		
17	Moje Laskana Block no. 159, (5.17 MLD) SUDA	The land proposed for Laskana STP was block no. 159 of village Laskana which is gauchar land. As per Collector shree remarks there is smashan bhoomi /kabarastan existing in the said block number and adjacent to it. Therefore this land cannot be allotted. An option for the said has been work out by consultant Green Design and Engineering Services Pvt. Ltd. , who is consultant for Tapi Shuddhikaran Project and he has proposed to transfer sewage of Laskana area to pasodra Sewage Treatment Plant (STP) where sufficient land is available. Therefore land will not effect project progress.
18	Moje vav, old Survey no.667/P, T.P.Scheme no. 41(Vav), F.P. no. 128 (16.09 MLD) SUDA	Moje vav, old Survey no.667/P, T.P. Scheme no. 41 (Vav), F.P. no. 128 was proposed for Vav STP. However kabrastan / smashanbhomi is existing over this and therefore other option was explore to construct STP for Vav area as per the report of consultant Green Design and Engineering Services Pvt. Ltd. , he has proposed to construct STP of Vav area at Kamrej Block no.598/1 where sufficient land is available. Therefore land will not effect project progress.

Annexure-3

Singanpore STP has been operating with GPCB consent order no.AWH-102197, dt:11/06/2019, which is valid till 31/03/2024.Presently plant has been operating with treatment parameters matching column no. 3 of table below, However augmentation work has been taken up to receive the additional flow with enhanced parameters shown in column no.4 table below. 90% of augmentation work has been completed, which is expected to be commissioning by June-2021.After Commissioning of plant the treatment parameters will match the parameters shown in column no. 4 of table below.

Sr. No. (1)	Treated Water Parameter (2)	Before Augmentation (3)	After Augmentation (4)
1	BOD	< 30 mg/Lt.	< 5 mg/Lt.
2	COD	<250 mg/ Lt.	<50 mg/ Lt.
3	Suspended Solid	<100 mg/ Lt.	<5 mg/ Lt.
4	pH	6.5 - 9.0	6.5 - 9.0
5	Ammonical Nitrogen	<50 mg/ Lt.	<5 mg/ Lt.
6	TN	<100 mg/ Lt.	<10 mg/ Lt.
7	Dissolved Phosphorous	<5 mg/ Lt.	<2 mg/ Lt.
8	Fecal coliform	<1000 MPN/100 ml.	<100 MPN/100 ml.

Annexure-4

Minutes of Meeting

Hon. NGT Committee Meetings:

1st Meeting dtd. 04/04/2019

2nd Meeting dtd. 19/06/2019

3rd Meeting dtd. 08/07/2019

4th Meeting dtd. 16/09/2019

5th Meeting dtd. 11/12/2019

6th Meeting dtd. 17/03/2020

7th Meeting dtd. 11/09/2020

8th Meeting dtd. 12/01/2021

Nodal Agency Meetings:

1st Meeting dtd. 10/10/2019

2nd Meeting dtd. 11/11/2019

3rd Meeting dtd. 17/03/2020

Meeting at Collectorate dtd. 22/09/2020

Annexure-5

- SMC has already remediated the legacy waste accumulated at Khajod disposal site (in the area of 62 Hector).
- Work for Biomining of waste overflowing from Sanitary Land fill cell including old dump site at Bhatar with estimated 25 lacs M.T. of waste , has been started at the cost of Rs. 103.00 Crores (under SBM).
- Approximately 3000 MT / day bio mining progress is being observed.
- bio mining work likely to be completed by December-2022.

Legacy Waste In The Watershed of River Tapi

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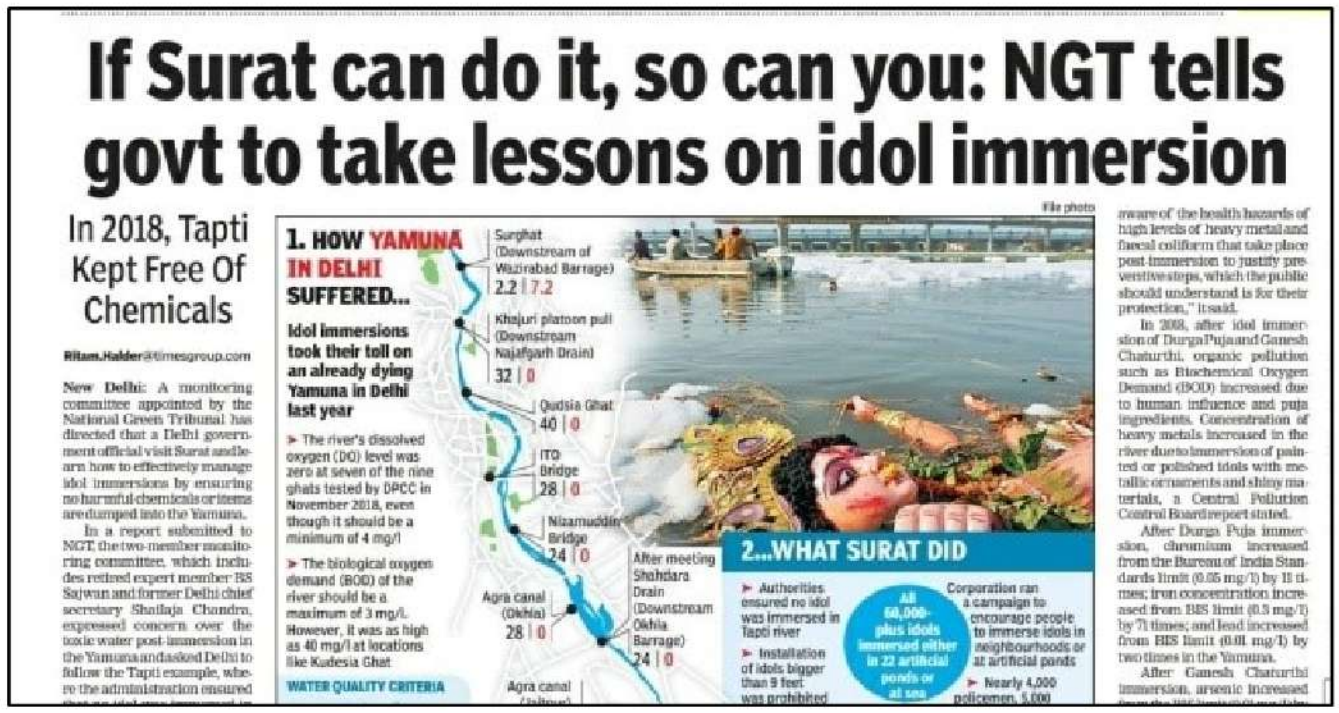
Additional information and photographs

1. **Prevention of Idol Immersion in river Tapi:-** Since 2015, immersion of idols in River Tapi has been banned, annually around 75,000 idols (various idols including Ganeshji) being prevented to immerse into River Tapi and the same is observed by immersion in 21 artificial ponds across the city.



If Surat can do it, so can you: NGT tells govt to take lessons on idol immersion

In 2018, Tapti Kept Free Of Chemicals

Ritam.Halder@timesgroup.com

New Delhi: A monitoring committee appointed by the National Green Tribunal has directed that a Delhi government official visit Surat and learn how to effectively manage idol immersions by ensuring no harmful chemicals or items are dumped into the Yamuna.

In a report submitted to NGT, the two-member monitoring committee, which includes retired expert member BS Sajwan and former Delhi chief secretary Shailaja Chandra, expressed concern over the toxic water post-immersion in the Yamuna and asked Delhi to follow the Tapti example, where the administration ensured

File photo

1. HOW YAMUNA IN DELHI SUFFERED...

Idol immersions took their toll on an already dying Yamuna in Delhi last year

- The river's dissolved oxygen (DO) level was zero at seven of the nine ghats tested by DPCC in November 2018, even though it should be a minimum of 4 mg/l
- The biological oxygen demand (BOD) of the river should be a maximum of 3 mg/l. However, it was as high as 40 mg/l at locations like Kudesia Ghat

WATER QUALITY CRITERIA

Surghat (Downstream of Wazirabad Barrage) 2.2 | 7.2

Khajuri platoon pull (Downstream Najafgarh Drain) 32 | 0

Qudsia Ghat 40 | 0

ITO Bridge 28 | 0

Nizamuddin Bridge 24 | 0

After meeting Shahdara Drain (Downstream Okhla Barrage) 24 | 0

Agra canal (Okhla) 28 | 0

Agra canal

2...WHAT SURAT DID

- Authorities ensured no idol was immersed in Tapti river
- Installation of idols bigger than 9 feet was prohibited
- All 60,000-plus idols immersed either in 22 artificial ponds or at sea
- Corporation ran a campaign to encourage people to immerse idols in neighbourhoods or at artificial ponds
- Nearly 4,000 policemen, 5,000

aware of the health hazards of high levels of heavy metal and faecal coliform that take place post-immersion to justify preventive steps, which the public should understand is for their protection," it said.

In 2018, after idol immersion of Durga Puja and Ganesh Chaturthi, organic pollution such as Biochemical Oxygen Demand (BOD) increased due to human influence and puja ingredients. Concentration of heavy metals increased in the river due to immersion of painted or polished idols with metallic ornaments and shiny materials, a Central Pollution Control Board report stated.

After Durga Puja immersion, chromium increased from the Bureau of India Standards limit (0.05 mg/l) by 11 times; iron concentration increased from BIS limit (0.3 mg/l) by 71 times; and lead increased from BIS limit (0.01 mg/l) by two times in the Yamuna.

After Ganesh Chaturthi immersion, arsenic increased

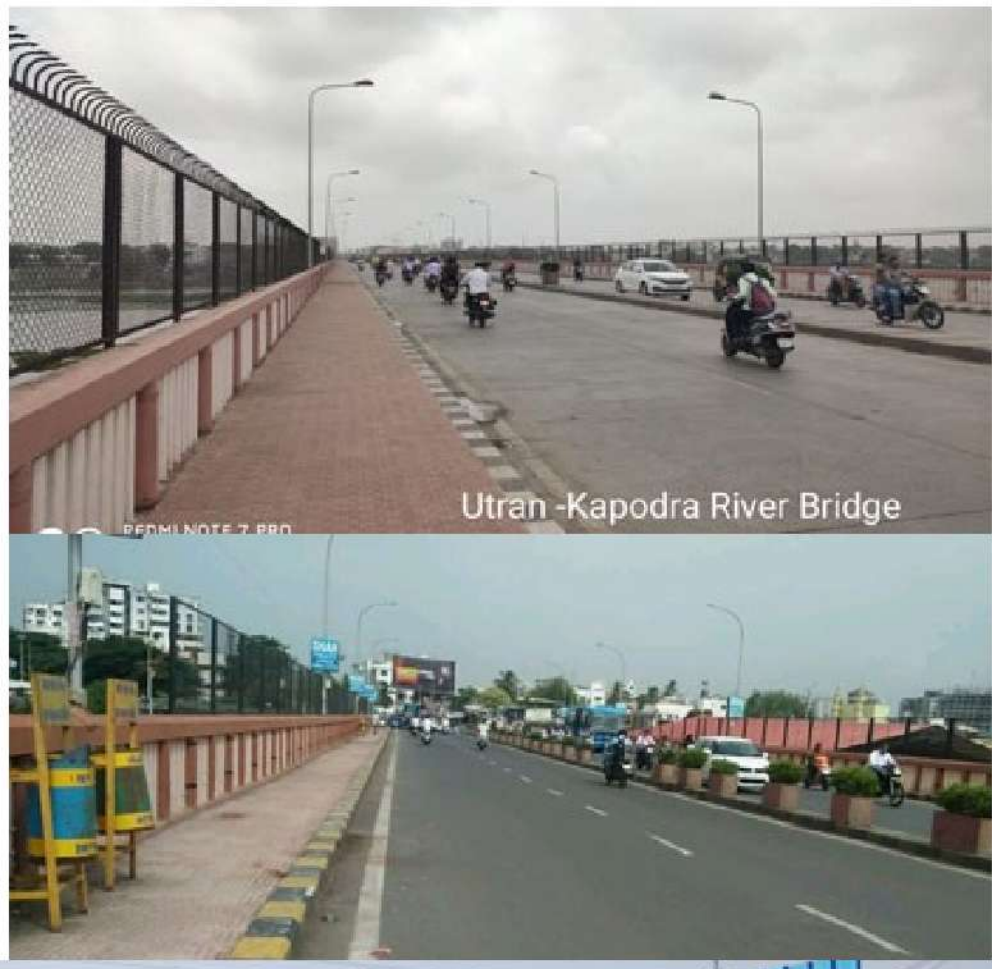
2. **<u>Aquatic Weed Harvesting Machine – Removal of Invasive Flora & Vegetation like Water Hyacinths, Hydrila & Algae:-</u>** Since 2018, Total 3,85,260 Cubic meter Vegetation like water hyacinths / Hydrila / Algae etc. Has been removed from river TAPI. 3 De weeding machine is purchased by SMC apart from on rent machinaries.

3. **<u>Prevention of Solid Waste Dumping:-</u>**

a) Fabricated nets has been fixed on all the bridges across Tapi River within Municipal Limits to prevent solid waste dumping.

b) Wire net/barricading on tributaries leads to river Tapi to prevent solid waste entering from tributaries meeting River Tapi, and scheduled cleaning is being done.

c) Door to Door garbage collection system has been efficiently working since 2004 which does not allow citizen to litter the waste.



d) Fabricated nets on the outlet of storm water drain falling in to Tapi River.
e) 43,000 catchpits of storm drainage are covered with CC jail to prevent entering solid waste to river Tapi.

4. **Public Awareness & Feedback : Tapi Revival Website:-** As directed by Hon. NGT, Surat Municipal Corporation has launched the dedicated website which shows the progress of works related to Tapi revival project and it also has provision of feedback from the citizens and till date approximate 16000 visitors have been registered.

Website: "tapirevival.suratmunicipal.org"

5. **<u>Enhancement of public participation and involvement by various awareness activities:</u>**

Surat Municipal Corporation intends to involve public participation and awareness towards Tapi rejuvenation and towards this SMC has started various online competitions and also started the working towards spreading awareness through various social media platforms. Moreover various other activities will be started shortly.

Various Competitions :

Drawing Competition already live

Upcoming Competitions:

Slogan Competition
Essay Competition
Photography Competition

Annexure-6

Meeting Date	Point no.	Description	Compliance
13.03.2009	2	It is decided that structures shall not be allowed up on the land falling between embankments on either side of the river.	It was decided in the meeting held under chairmanship of Chief Secretary, Government of Gujarat, on 13.03.2009 that SMC/SUDA will submit necessary modification in the Development Plan for regulation of development in the areas vulnerable to flood. Accordingly, SUDA had proposed zone for no-construction within 30/15/4.5 mts and restricted development within 30 to 150 mts from the river boundary. Recently by UDD notification/order no. GH/V/174 of 2020/EDB-102016-3629-L dated 11.11.2020; Government has defined and implemented No Development Zones and Restricted Development Zones along the bank of river Tapi. Regulations pertaining to these zones have also been incorporated in CGDCR-2017 by same notification. Out of which, the regulations related to No Development Zone are in sync with the provisions of building control line from the river line in CGDCR-2017. Moreover, Regulations related to Building Control Line from the river bank are already part of the Development Control Regulations, SUDA since 1986. No Development permission has been issued within such building control line by Surat Municipal Corporation.
	4	SMC/SUDA should submit a proposal to the Government for making necessary modifications in the existing Development Plan-2004 and DCR for regulation of development in the areas vulnerable to flooding or required to be kept open as per river boundary and alignment of embankments which will be defined by Irrigation Department.	It was decided in the meeting held under chairmanship of Chief Secretary, Government of Gujarat, on 13.03.2009 that SMC/SUDA will submit necessary modification in the Development Plan for regulation of development in the areas vulnerable to flood. Accordingly, SUDA had proposed zone for no-construction within 30/15/4.5 mts and restricted development within 30 to 150 mts from the river boundary. The same was sent to the Government for necessary variation in the Development Plan / GDCR of SUDA.
	5	The UDD should examine the need of setting up a separate River Regulatory Authority to manage and regulate development in the vulnerable areas along the river boundary.	Government has defined and implemented No Development Zones and Restricted Development Zones along the bank of river Tapi via notification/order no. GH/V/174 of 2020/EDB-102016-3629-L dated 11.11.2020. Regulations pertaining to these zones have been incorporated by same notification and are in force.

Meeting Date	Point no.	Description	Compliance
	8	The Hon'ble Chief Secretary also instructed that a set of "do's and don'ts" should be prescribed for development in private land in flood prone areas and proposed River Regulatory Zone.	Regulations related to Building Control Line from the river bank are already part of the Development Control Regulations, SUDA since 1986. Recently by UDD notification/order no. GH/V/174 of 2020/EDB-102016-3629-L dated 11.11.2020; Government has defined and implemented No Development Zones and Restricted Development Zones along the bank of river Tapi. Regulations pertaining to these zones have also been incorporated in CGDCR-2017 by same notification.
29.03.2012	1	સુરત શહેરી વિકાસ સત્તા મંડળ ધ્વારા પાળા થી નદી તરફના વિસ્તારમાં માટે જીડીસીઆર માં ફેરફાર કરી તે વિસ્તારમાં વિકાસને નિયંત્રણ કરવા સારૂ અલગ નિયમો બનાવી ઠરાવલ છે અને તે ઠરાવ અન્વયે ઝોન બદલવા માટે કલમ–૧૯ હઠળ પ્રાથમિક જાહેરનામું બહાર પાડવા સારૂ ફાઈલ ક્રમાંકઃ વનમ–૧૪૧૦–૨૬૪૯–લ સરકારશ્રીમાં રજુ કરેલ છે. જેમાં આવી જમીનોને પ્રતિબંધિત ઝોન–૧ રાખી તેમાં આ સાથે પરિશિષ્ઠમાં સામેલ રાખેલ નિયમો મુજબ વિકાસ નિયંત્રણની જોગવાઈ કરવામાં આવછે. તેને સત્વરે મંજુરી આપવાની થાય છે. તે જ પ્રકારે પાળા થી ૧૫૦ મી. સુધીના વિસ્તારમાં પ્રતિબંધિત ઝોન–૨ રાખી આ સાથે પરિશિષ્ઠ–૨ માં સામેલ રાખેલ નિયમો મુજબ વિકાસ નિયંત્રણ કરવાની દરખાસ્ત ઉકત ફાઈલમાં રજુ કરેલ છે. જેને મંજુરી આપવાની થાય છે.	It was decided in the meeting held under chairmanship of Chief Secretary, Government of Gujarat, on 13.03.2009 that SMC/SUDA will submit necessary modification in the Development Plan for regulation of development in the areas vulnerable to flood. Accordingly, SUDA had proposed zone for no-construction within 30/15/4.5 mts and restricted development within 30 to 150 mts from the river boundary. Recently by UDD notification/order no. GH/V/174 of 2020/EDB-102016-3629-L dated 11.11.2020; Government has defined and implemented two zones i.e. No Development Zone and Restricted Development Zone along the bank of river Tapi. Out of which, the regulations related to No Development Zone are exactly in sync with the provisions of building control line in GDCR.
26.03.2013	2 (a)	અંદરના ભાગમાં એટલે કે નદી તરફના ભાગમાં કોઈપણ પ્રકારનું બાંધકામ મળવાપાત્ર બનશે નહી અને તે ભાગમાં પાણીનો વહેંણને અવરોધ ન થાય તેને ધ્યાને લઈ જમીનને પુરાણ કરી તેનું લેવલ ઉચુ કરી શકાશે નહી તેમજ	Regulations related to Building Control Line from the river bank are already part of the Development Control Regulations, SUDA since 1986. The regulations for Tapi Flood Prone Areas i.e. No Development Zone and Restricted Development Zone are incorporated in Comprehensive General Development Control Regulations-2017 and implementation has been initiated with immediate effect via Notification/ order dated 11.11.2020, no. GH/V/174 of 2020/EDB-102016-3629-L. No Development Zone is defined as the area falling between the edge of River shown in Development Plan to existing Embankment/ Retaining wall and from existing Embankment/ Retaining wall to 15.0

Meeting Date	Point no.	Description	Compliance
			mt. where embankment/ retaining wall exists and area falling between the edge of River shown in Development Plan to 30.0 mt. where the embankment/ retaining wall does not exist.
	2(b)	નદીની હદના બહારના ભાગમાં ૧૫૦ મી. સુધીના વિસ્તારમાં બાંધકામને નિયંત્રત કરવાનો રહેશે અને તે વિસ્તાર રીસ્ટ્રીકેટેડ ઝોન તરીકે ગણાશે અને તે અંગેના અલગથી નવા નિયમો બનાવવાના રહેશે. તેમજ તે નિયમો હયાત બાંધકામોને લાગુ થશે નહી. પરંતુ આવા હયાત બાંધકામોને તોડીને પુનઃ વિકાસ કરતી વેળાએ નવા નિયમો લાગુ થશે	The regulations for Tapi Flood Prone Areas i.e. No Development Zone and Restricted Development Zone are incorporated in Comprehensive General Development Control Regulations-2017 and implementation has been initiated with immediate effect via Notification/ order dated 11.11.2020, no. GH/V/174 of 2020/EDB-102016-3629-L. Restricted Development Zone is defined as the area falling between 15.0 mt and 150 mt from Embankment/ Retaining wall where embankment/ retaining wall exists and the area falling between 30 mt to 150 mt measured from the edge of River where the embankment/ retaining wall does not exist.
	2(c)	ઉપરોકત (એ) અને (બી) માટેના સુરત મહાનગરપાલિકાના પરામર્શમાં રહી સુડાએ નવા નિયમો તૈયાર કરવાના રહેશે અને ઠરાવ કરી તે નિયમો સરકારશ્રીમાં સાદર કરવાના થશે અને આ નિયમો અગાઉની દરખાસ્તને બદલે લાગુ કરવા માટે સરકારશ્રી કક્ષાએ નિર્ણય લેવાનો રહેશે.	The regulations for Tapi Flood Prone Areas i.e. No Development Zone and Restricted Development Zone are incorporated in Comprehensive General Development Control Regulations-2017 and implementation has been initiated with immediate effect via Notification/ order dated 11.11.2020, no. GH/V/174 of 2020/EDB-102016-3629-L.

Annexure 7

ટાઉન પ્લાનીંગ વિભાગ, સુરત મહાનગરપાલિકાની મુદ્દાવાઈઝ રીમાર્કસ :–

અ. નં.	મીનીટસની તારીખ	મીનીટસની વિગત	સુરત મહાનગર પાલિકાની રીમાર્કસ
૧	**૧૩/૦૩/૨૦૦૯ ની મીનીટસ ઓફ મીટીંગના મુદ્દા નં.(૪)**	SMC\SUDA should submit a proposal to the Gov for making necessary modification in the existing DP-2004 for regulation of development and required to be kept open as per river boundry and alignment of embankments which will be defined by irrigation dept.	સુરત પુર તપાસપંચના તાપી નદીના પુરના અહેવાલના ઝોનીંગ નકકી કરવાનું બાંધકામની પ્રવૃતિ નિયંત્રિત કરવાનું તથા નવા GDCR માં ફેરફાર કરવાના સુચન અન્વયે સુડા ધ્વારા (CEPT) અમદાવાદને સર્વે કરી રીપોર્ટ રજુ કરવા જણાવેલ, જેના અનુસંધાને (CEPT) રીપોર્ટના આધારે સુડા ધ્વારા નામ.સરકારશ્રીમાં પુનરાવર્તીત વિકાસ નકશામાં GDCR માં ફેરફાર સુચવવા નામ.સરકારશ્રી સમક્ષ તા.૨૬/૦૪/૨૦૧૦ થી દરખાસ્ત પાઠવવામાં આવેલ. જે તે સમયે સરકારશ્રી કક્ષાએ નિણર્યાધિન રહેલ. હાલમાં નામ.સરકારશ્રીના શહેરી વિકાસ અને શહેરી ગૃહ નિર્માણ વિભાગ ધ્વારા નોટીફીકેશ નં. GH/V/174 of 2020/EDB-102016-3629-L, તા.૧૧/૧૧/૨૦૨૦ ના નોટીફીકેશનના એનેક્ષરના મુદ્દા નં. ૧૯ મુજબ "Regulation for Tapi flood Prone Area" નિયત કરવાનું સુચવી જે માટેના રેગ્યુલેશન સુચિત કરવામાં આવેલ છે. જેની નકલ આ સાથે સામેલ છે. જેમાં અગાઉ CEPT ધ્વારા એનેક્ષર–૧ માં કરેલ સુચનને અનુરૂપ મહદઅંશે સદર નોટીફીકેશનમાં જોગવાઈ કરવામાં આવેલ છે. સદર રેગ્યુલેશનના ત્વરિત અમલીકરણ માટે અધિનિયમની કલમ–૧૨૨ હેઠળ તા.૧૧/૧૧/૨૦૨૦ ના રોજથી સરકારશ્રી ધ્વારા હુકમ કરવામાં આવેલ. જેની નકલ આ સાથે સામેલ છે. જેના અનુસંધાને સુરત મહાનગરપાલિકા, સિંચાઈ વિભાગ તથા સુડા ધ્વારા સંકલનમાં રહીને ઉકત નોટીફીકેશન મુજબ સુડાની
૨	**તા.૨૯/૦૩/૨૦૧૨ ની મીનીટસ ઓફ મીટીંગના મુદ્દા નં.(૧)**	સુરત શહેરી સતામંડળ ધ્વારા પાળાથી નદી તરફના વિસ્તાર માટે નીડી.સી.આર.માં ફેરફાર કરી તે વિસ્તારમાં વિકાસને નિયંત્રણ કરવા સારૂ અલગથી નિયમો બનાવવા.જેમાં આવી જમીનોને પ્રતિબંધિત ઝોન–૧ રાખી તેમાં વિકાસ નિયંત્રણની જોગવાઈ કરવી તથા તે જ પ્રકારે પાળાથી ૧૫૦ મી સુધીના વિસ્તારમાં પ્રતિબંધીત ઝોન–૨ રાખી , નિયમો મુજબ વિકાસ નિયંત્રણ કરવાની દરખાસ્તને મંજુરી આપવાની થાય.	
૩	**તા.૨૬/૦૩/૨૦૧૩ ની મીનીટસ ઓફ મીટીંગના મુદ્દા નં.(૨)**	સિંચાઈ વિભાગ ધ્વારા નકકી કરવામાં આવતી હદથી (અ) અંદરના ભાગમાં નદી તરફના ભાગમાં કોઈપણ પ્રકારનું બાંધકામ મળવાપાત્ર બનશે નહી(બ) નદીની હદના બહારના ભાગમાં ૧૫૦ મી સુધીના વિસ્તારમાં બાંધકામને નિયંત્રિત કરવાનો રહેશે.	
૪	**તા.૨૬/૦૩/૨૦૧૩ ની મીનીટસ ઓફ મીટીંગના મુદ્દા નં.(૬)**	સુડાના ઠરાવ નં. ૨૬૪૩ થી ની.ડી.સી.આર.માં ફેરફાર કરવા માટેની તા. ૨૬–૦૪–૨૦૧૦ થી દરખાસ્ત સરકારશ્રીમાં પાઠવેલ છે તેની સાથે નકશા સામેલ નથી, તેની સિંચાઈ વિભાગ ધ્વારા ખરાઈ કરાવી ની.ડી.સી.આર.ની નવી દરખાસ્ત સાથે મોકલવાની રહેશે.	

			વિકાસ યોજના–૨૦૩૫માં "નો ડેવલપમેન્ટ ઝોન" (NDZ-1A, NDZ-1B, NDZ-2A) અને "રીસ્ટ્રીકટેડ ડેવલપમેન્ટ ઝોન" (RDZ-1C, RDZ-2B) ને સુચિત કરેલ છે, જેના નકશાની નકલ આ સાથે સામેલ છે. જે અન્વયે નામ. સરકારશ્રીની મંજુરીની કાર્યવાહી પ્રગતિ હેઠળ છે.
૫	**૧૩/૦૩/૨૦૦૯ ની મીનીટસ ઓફ મીટીંગના મુદ્દા નં.(૨)**	It is decided that structure shall not be allowed to come up on the land, No TP scheme shall be implemented within embankments and final plots shall not be alloted in acquired land of embankment towards the riverside.	સદર મીટીંગની મીનીટસમાં ઉલ્લેખિત કુલ ૪૫ ટી.પી.સ્કીમોની વિગત એનેક્ષર–૨ અત્રે ઉપલબ્ધ નથી, જે અન્વયે સિંચાઈ વિભાગમાં રૂબરૂ તથા સંબંધિત ખાતા/ અધિકારી પાસે તપાસ કરતા સદરહુ વિગતો મળી આવેલ નથી. વધુમાં, સદર મીટીંગની મીનીટસમાં કુલ ૪૫ ટી.પી.સ્કીમો અન્વયે પત્રકમાં જણાવેલ મુદ્દાઓ પૈકી મૃદ્દા નં. ૪ મુજબની મંજુર / અમલી /પ્રારંભીક / આખરી ૨૦ નગર રચના યોજનાઓ ફાયનલ / પ્રારંભિક નગર રચના થયેલ હોય તે સિવાયની બાકી રહેલ ૨૫ ટી.પી. સ્કીમો જે નામ.સરકારશ્રી તથા નગર રચના અધિકારી કક્ષાએ જે તે સમયે મંજુરી અર્થે / નિર્ણય અર્થે બાકીમાં હતી જે અંગેની વિગતો નામ.સરકારશ્રી / નગર રચના અધિકારી ધ્વારા ચોકકસ વિગતવાર માહિતી આપવાની રહે છે, તેમ છતાં ટી.પી.સ્કીમના સદર સુચનને અનુરૂપ શકયતઃ મહદઅંશે આયોજન / પૂર્તતા કરવામાં આવી રહેલ હોવાનું જણાય છે.
૬	**તા.૨૯/૦૩/૨૦૧૨ ની મીનીટસ ઓફ મીટીંગના મુદ્દા નં.(૨)**	ડુબમાં જતા વિસ્તારો (નદી તરફના પાળાની હદ / નદીની નવી હદ) માં અસર પામતા વિસ્તારનો સમાવેશ કુલ ૪૫ ટી.પી સ્કીમોમાં થાય છે જે પૈકી કુલ –૨૫ ટી.પી.સ્કીમો સરકારશ્રી/ નગર રચના અધિકારી કક્ષાએ મંજુરી / નિર્ણય અથે બાકીમાં હોય તેવી ટી.પી.સ્કીમોમાં સમાવિષ્ટ તમામ જમીનોને અલગ મુળખંડ આપી પુનઃ રચના કર્યા વગર જેમના તેમ ફાળવવા, સતામંડળને આવી જગ્યામાં કોઈ અંતિમખંડ ફાળવવો નહી. પાળાની બહાની બાજુએ સર્વિસ રોડ/રસ્તાનું આયોજન કરવા અને લઘુતમ ૧૮.૦૦ મીટર પહોળાઈ ના રસ્તાનું આયોજન કરવું.	
૭	**તા.૨૯/૦૩/૨૦૧૨ ની મીનીટસ ઓફ મીટીંગના મુદ્દા નં.(૩)**	પાળા રીટેઈનીંગ વોલ/ ડુબમાં જતા વિસ્તારની હદેને લાગુ ઓછામાં ઓછો ૧૮.૦૦ મીટર પહોળાઈનો રસ્તો મળી રહે તેવું ટી.પી.સ્કીમાં આયોજન કરવું.	

Annexure-8

CEPT report and Recommendation.

Annexure - 9

Brief Note – Tapi Riverfront Development and Rejuvenation Project

Hon. Commissioner shree, SMC asked Director of HCP Design, Planning and Management Pvt. Ltd. to brief hon'ble justice shree B.C. Patel sir about the Tapi Riverfront Development and Rejuvenation Project.

Director of HCPDPM explained scope of the project in terms of its length and purpose of the project. The project aims to achieve major four objectives: Flood Mitigation, Cleaning the River, Establishing various connections and providing various Public Spaces to the city.

The project is an attempt to formulate a blueprint of a comprehensive, imaginable, legible and resilient river edge enriched with pedestrian trails, visitor facilities, spaces designated and designed for congregation, festivals and performances. The riverfront is proposed to be developed as a green and recreational space that can transform the existing neglected waterfront into a center for social, cultural and recreational activities in the city.